750

IN THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,

NEW DELHI

ORIGINAL APPLICATION NO 702 OF 2022

IN THE MATTER OF:-

DEEPAK KUMAR & ANR ... APPLICANT

VERSUS

STATE OF UTTARAKHAND & ORS ... RESPONDENTS

INDEX

S.No	Particulars	Page no
1.	Reply Affidavit On Behalf Of Respondent No 1 State Of Uttarakhand.	752-785
2.	**ANNEXURE-R-1/1** Notification dated 13 December 2007 issued by Ministry of Environment, Forest & Climate Change (MoEF).	786-787
3.	**ANNEXURE-R-1/2** Copy of the order dated 07.03.2016 along with Table G- 3: Final List of Orange category of Industrial Sectors	788-805
4.	**ANNEXURE-R-1/3** Copy of Chunag Neeti -2016 issued by Central Pollution Control Board (CPCB)	806-818
5.	**ANNEXURE-R-1/4** Copy of the office order dated 15.01.2021 passed by State Pollution Control Board.	819.
6.	**ANNEXURE-R-1/5** Advertisement published and comments received.	820-821

751

7.	**Vakalatnama**	822
8.	Proof of Service.	823

New Delhi

Dated 18/4/23

ANJALI RAJPUT
COUNSEL FOR THE STATE OF UTTARAKHAND(RESPONDENT NO-1)
136 NEW LAWYERS CHAMBERS
M.C. SETALVAD BLOCK
SUPREME COURT OF INDIA
NEW DELHI-110001
Mobile no 9811777367
Email ID: advanjali.rajput@gmail.com

752

IN THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO 702 OF 2022

IN THE MATTER OF:-

DEEPAK KUMAR & ANR ... APPLICANT

VERSUS

STATE OF UTTARAKHAND & ORS ... RESPONDENTS

REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO 1 STATE OF UTTARAKHAND.

I Laxman Singh aged 56 years S/o Late Shri Anand Singh, Additional Secretary, Industrial Development (Mining) Department, Govt. of Uttrakhand, do hereby solemnly affirm and declare as under:

NOTARY VIRENDER SINGH Advocate Dehradun District Reg.No.48(01)2021 GOVT. OF UTTARAKHAND (INDIA)

1. I say that I am posted as Additional Secretary, Industrial Development (Mining) Department, Govt. of Uttrakhand, filing on behalf of Respondent no 1 i.e. State of Uttrakhand in the above-mentioned Original application and as such I am well acquainted with the facts and circumstances of the present case.

NOTARY VIRENDER SINGH Advocate Dehradun District Reg.No.48(01)2021 NOTARIAL NOTARIAL GOVT. OF UTTARAKHAND (INDIA)

17/04/2023

2. That the averments made by the applicant in the above mentioned case are denied and not to be construed having being accepted by the respondent herein.

3. That, the Respondent herein seeks permission of this Hon'ble Tribunal to place on record its Preliminary Objections/Submissions which are essential for adjudication of the present matter, before placing on record, Reply to the contents of the Applications on merits.

4. That the applicant has filed the above original application and the answering respondent no 1 denies all the averments, submissions, statements and grounds made therein except as may be specifically admitted hereinafter.

5. That this Hon'ble Tribunal passed order dated 1.3.2023 as the relevant extract is reproduced below:

"12 in pursuance of above, proof of service has been file by the applicant on 06.02.2023 but still no response has been filed though the state is represented by counsel. We see no reason for such failure on the part of the contesting respondents. However, having regard of the significance of the issue raised in the application including the compliance

NOTARY 17/04/2023 VIRENDER SINGH Advocate Dehradun District Reg.No.4518(1)2021 GOVT. OF UTTARAKHAND (INDIA)

of earlier judgments of the Hon'ble Supreme Court in Rural Litgation and Entitlement Kendral (supra), we give last opportunity to respondents, particularly respondent no 1,2,5 and 9 –State of Uttrakhand, MoEF and CC, State PCB and CPCB respectively to file their response if any within four weeks from today by email at Judicial-ngt@gov.in preferably in form of searchable PDF/OCR support PDF and not in form of image PDF. If no response is filed, the tribunal will take decision on merits."

That in compliance of the aforesaid order, instant affidavit is being filed.

PRELIMINARY SUBMISSIONS.

1. It is submitted that the present application is not maintainable, as the applicant in order to halt the sustainable development in the State Of Uttrakhand has filed the present petition with ulterior motives. It is further submitted that the Hon'ble Supreme Court has laid down in catena of judgments that the sustainable development cannot be halted but the balance has to be maintained and the answering respondent has taken steps permissible under law for keeping the balance

with the environment and the requirements for carrying out Stone Crusher/Screening Plants are being monitored through regressive requirements under different provisions.

2. It is submitted that the present that the present OA is barred by limitation as the applicant by way of the present application is trying to challenge notification dated 06.01.2020 and it is hopelessly barred by limitation.

3. It is submitted that as per judgment Rural Litigation & Entitlement Kendra vs. State of UP &Ors. vide order dated 30.08.1988 (AIR 1988 SC 2187)" (W. P No. (civil) 8209 & 8821 of 1983), Hon'ble Supreme Court of India, issued directions prohibiting limestone mining and quarrying in Doon Valley Area. Itis submitted that the applicant is trying to mislead this Hon'ble Tribunal by linking stone crushing with that of mining while both are different in operation as well as in nature. It is further Submitted that the Hon'ble Supreme Court not the Notification dated 1989 had never prohibited Stone crushers but had only prohibited limestone mining in Doon Valley.

NOTARY VIRENDER SINGH Advocate Dehradun District Reg.No.49/01/2021 GOVT. OF UTTARAKHAND 17/04/23

4. It is submitted that Ministry of Environment, Forest & Climate Change (MoEF) vide notification dated 13 December 2007 under clause (d) of sub-rule (3) of Section 5 of Environment Protection Rules, 1957 amended the Notification dated 1stFebruary1989 (Doon Valley Notification) to an extent whereby the projects which are not covered under the EIA Notification, but fall under the Orange Category shall be considered by the State Environment Impact Assessment Authority (SEIAA). That the relevant portion is reproduced herewith:

"(ii) All those projects which are not covered under EIA notification but which fall under the orange category shall be considered by the State Level Environment Impact Assessment Authority."

That the notification dated 13 December 2007 is annexed herewith as **ANNEXURE R-1/1.**

5. That Subsequently, the Central Pollution Control Board (CPCB) vide order dated 7 March 2016 issued modified directions U/S 18 (1) (b) of The Water (prevention and Control of Pollution) Act 1974, and The Air (prevention and

control of pollution) act 1981 regarding harmonization of Classification of industrial sector under red/orange/green/ white category. It is submitted that the purpose of the order-dated 07.03.2016 was to create same classification of different industries as different criteria was used by state pollution control boards and Pollution Control committees. That this issue was deliberated in the 56th conference of chairman and member secretaries of CPCB's and SPCB/PCC's and working group comprising of representatives from SPCB's and CPCB was constituted to prepare a consolidated list of industrial sectors falling under Red/orange and green category for classification of industrial sectors throughout the country. It is submitted that after deliberations and various discussions Stone Crusher was included on Sl.No 64 of Table G-3; Final List of Orange Category of industrial sectors.That the copy of the order dated 07.03.2016 along with Table G- 3: Final List of Orange category of Industrial Sectors is annexed herewith as **ANNEXURE R-1/2.**

NOTARY 17/04/23 VIRENDER SINGH Advocate Dehradun District Reg.No.48(01)2021 GOVT. OF UTTARAKHAND (INDIA)

6. It is submitted that it is after above-mentioned order by Central Pollution Control Board (CPCB), Government of

Uttrakhand has passed ChunagNeetidated 30th September 2016 published by way of official gazette. That the copy of ChunagNeeti -2016 is annexed herewith as **ANNEXURE R-1/3.**

7. It is further submitted that the Central Government agencies were cautious and as such they had formulated separate requirements there to be fulfilled for Environment Clearance Under Environment Protection Act, 1986 read with Amendment Notification to Doon Valley Notification, 1989 dated 13.12.2007 and 06.01.2020 as well as there was a separate requirement for grant of the license under Stone Crusher Policy, 2021 (Anugya Neeti-2021).

NOTARY
22/17/04/2021
VIRENDER SINGH
Advocate
Dehradun District
Reg.No.45/01/2021
GOVT. OF UTTARAKHAND

8. It is also submitted here in that State Pollution Control Board, Uttrakhand by its office order dated 15.01.2021 in furtherance to the notification of Ministry of Environment, Forest and Climate Change (MoEF) dated 06.01.2020, categorized screening plant under orange category and as such the answering respondent after following due process has done categorization. That the copy of the office order dated

15.01.2021 passed by State Pollution Control Board, Uttrakhand is annexed herewith as **ANNEXURE-R-1/4.**

9. It is pertinent to mention hat the Stone Crusher Policy, 2021 (AnugyaNeeti2021) was formulated on basis of procedure laid down in Section 15 and Clause (g) of section 23 (C)of Mines and Minerals (Development And Regulation) Act, 1957.Relevant portion of section 15 and ssub clause (g) of Section 23 (C) are reproduced herein:

> *"**15. Power** of State Governments to make rules in respect of minor minerals.—(1) The State Government may, by notification in the Official Gazette, make rules for, regulating the grant of 5 [quarry leases, mining leases or other mineral concessions] in respect of minor minerals and for purposes connected therewith*
> *(1A) In particular and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely –*
>
> *"23C. Power of State Government to make rules for preventing illegal mining, transportation and storage of minerals.—(1) The State Government may, by notification in the Official Gazette, make rules for preventing illegal mining, transportation and storage of minerals and for the purposes connected therewith.*
> *(g) any other matter which is required to be, or may be, prescribed for the purpose of prevention of illegal mining, transportation and storage of minerals."*

NOTARY
17/04/23
VIRENDER SINGH
Advocate
Dehradun District
Reg.No.45/21/2021
GOVT. OF UTTARAKHAND (INDIA)

760

10. It is submitted herein that the Hon'ble High Court of Himachal Pradesh in its order dated 11.03.2020 in the case titled State of Himachal Pradesh &Ors. vs. Bhag Singh &Ors. (CWP No. 8459 of 2019) has held that Order dated 29.08.2019 in the same petition, in which the provision of 100 m as a safe distance for setting up Stone Crusher units in the State of Himachal Pradesh from Perennial rivers may not be applied to Non- Perennial rivers.

11. It is submitted that every state has its own parameters. There is no specific judgment where such distance is laid down as per the prevalent condition of the state. It is submitted that the answering respondent had asked for public comments through its website& Public News Papers regarding distance of installation from perennial/ non-perennial river/ population etc. and after receiving comments from public at large, the answering respondent has organized a stakeholder meeting and after that the distances were published in the policy. That the copy of the advertisement and comments are Annexed herewith as **ANNEXURE R-1/5.**

NOTARY VIRENDER SINGH Advocate Dehradun District Reg.No.45(of)2021 GOVT. OF UTTARAKHAND (INDIA) 17/04/23

12. That the Hon'ble Supreme Court in Lafarge Umiam Mining Private Limited vs. Union of India (2011) 7 SCC 338 has held that sustainable development is important and it has held that following:

> *"The time has come for us to apply the constitutional "doctrine of proportionality" to the matters concerning environment as a part of the process of judicial review in contradistinction to merit review. It cannot be gainsaid that utilization of the environment and its natural resources has to be in a way that is consistent with principles of sustainable development and intergenerational equity, but balancing of these equities may entail policy choices".*

NOTARY
17/04/23
VIRENDER SINGH
Advocate
Dehradun District
Reg.No.46(01)2021
GOVT. OF UTTARAKHAND (INDIA)

13. On the basis of the submissions the OA is liable to be dismissed with exemplary costs.

PARAWISE REPLY:

1. Reply to Para A: In the reply to this Para, it is denied that the notification issued by the Ministry of Environment, Forest and Climate Change, Government of India, dated 06TH January 2020, is contrary to the purpose mentioned in

the Doon Valley notification dated 01 February 1989, issued by the said ministry. It is submitted that the Notification dated 06 January 2020 issued by the Ministry of Environment, Forest and Climate Change (MoEF), Government of India, amending the Doon Valley notification dated 01 February 1989, notification number B-29012/ESS (CPA)/2015-164 dated 7 By March, 2016, a provision has been made to issue environmental permission to the industries classified in Orange category from SEIAA level. It is relevant to point out that the notification dated 06.01.2020 was published by Ministry of Environment, Forest and Climate Change (MoEF)after carrying out extensive exercise of various meetings with the stakeholders and deliberating the issue of common classification for all the categories throughout the country and the interpretation of the applicant is misconceived and the application is liable to be dismissed with exemplary costs.

NOTARY 17/04/023 VIRENDER SINGH Advocate Dehradun District Reg.No.46(01)2021 GOVT. OF UTTARAKHAND (INDIA)

2. Reply to Para B: That the Applicant has challenged the order dated 15.01.2021 for categorization of the screening

plant in the orange category. It is submitted that notification number B-23012 / CSS (CPA) / 2015-164 dated March 7, 2016, was issued by the Central Pollution Control Board, in which, the stone crusher has been included in the Orange Category and as such the contention that the Doon Valley notification dated 01 February 1989, which was done after following due process of law and after deliberations and had modified it. It is submitted that the Final Document on Revised Classification of Industrial under Red, Orange, Green and White Categories attached with notification No. 0-29012/SS(CPA)/2015-164 dated March 7, 2016 issued by Central Pollution Control Board Stone crushers have been classified in Orange Category in Table G-3: Final List of Orange Category of Industrial Sectors. Notification No. B-29012/ESS(CPA)/2015-164 issued by the Central Pollution Control Board, amending the Doon Valley notification dated February 01, 1989 by notification dated January 06, 2020, issued by the Ministry of Environment, Forest and Climate Change, Government of India , dated March 7, 2016, a provision has been made

NOTARY
17/04/23
VIRENDER SINGH
Advocate
Dehradun District
Reg.No.42(81)2021
GOVT. OF UTTARAKHAND (INDIA)

to issue environmental permission to the industries classified in Orange Category from SEIAA level.

3. Reply to Para C: That the Stone Crusher Policy 2021 has been formulated on the basis of the power vested in section 15 &clause (g) of Section 23-C and it cannot be held to be ultra vires. It is submitted that the Central Pollution Control Board (CPCB) vide order dated 07.03.2016 issued modified directions U/S 18 (1) (b) of The Water (prevention and Control of Pollution) Act 1974, and The Air (prevention and control of pollution) Act 1981, regarding harmonization of Classification of industrial sector under red/orange/green/white category. It is submitted that the purpose of the order-dated 07.03.2016 was to create same classification of different industries as different criteria was used by state pollution control boards and Pollution Control committees. That this issue was deliberated in the 56th conference of chairman and member secretaries of CPCB's and SPCB/PCC's and working group comprising of representatives from SPCB's and CPCB was constituted to prepare a consolidated list of

NOTARY
17/04/23
VIRENDER SINGH
Advocate
Dehradun District
Reg.No.48/01/2021
GOVT. OF UTTARAKHAND (INDIA)

industrial sectors falling under Red/orange and green category for classification of industrial sectors throughout the country. It is submitted that after deliberations and various discussions Stone Crusher were included on Sl.No 64 of Table G-3; Final List of Orange Category of industrial sectors. After above-mentioned order by CPCB, Government of Uttrakhand has passed order dated 30th September 2016 published by way of official gazette. It is further submitted that the government agencies were cautious and as such they had formulated separate requirements to be fulfilled for Environment Clearance (Under Environment Protection Act, 1986 read with Amendment Notification to Doon Valley Notification, 1989 dated 13.12.2007 and 06.01.2020) as well as there was a separate requirement for grant of the license under Stone Crusher Policy, 2021 (Anugya Neeti-2021).It is also submitted herein that as per office order dated 15.01.2021 in furtherance to the notification of Ministry of Environment, Forest and Climate Change (MoEF) dated 06.01.2020, the State Pollution Control Board, Uttrakhand

NOTARY
17/04/2023
VIRENDER SINGH
Advocate
Dehradun District
Reg.No.46/01/2021
GOVT. OF UTTARAKHAND (INDIA)

categorized screening plant under orange category and as such the answering respondent after following due process has done categorization. That the Stone Crusher Policy 2021(Anugya Neeti-2021) was formulated on the basis of Section 15 and clause (g) of Section 23 C ofMines and Minerals (Development and Regulation) Act, 1957 with more restrictions so that they comply with the environmental requirements.

4. Reply to Para D to E: That the content of these Paras are wrong, false and denied. It is denied that the answering respondent has malafide intent in contravention of established principle, law and rules with faulty documents and the applicant be put to strict proof of the same. It is specifically denied that the various departments are hand in glove with mafia. It is denied that any damage will be caused to the eco-system of Doon Valley. It is submitted that the proper procedure as explained in the preliminary submissions have been exercised by the Central Pollution Control Board (CPCB), Ministry of Environment, Forest and Climate Change (MoEF), State Pollution Control

NOTARY
17/04/23
VIRENDER SINGH
Advocate
Dehradun District
Reg.No. 45/51/2021
GOVT. OF UTTARAKHAND (INDIA)

Board (SPCB) and the answering respondent in exercise of powers under different statues and as such contents of the Preliminary submissions are reiterated herein and the same are not repeated for sake of brevity.

5. Reply to Para1: That the content of this Para is denied.

6. Reply to Para 2 & 3: That the contents of these are denied to the extent that they are form of opinion. That the contents this para not denied to the for same being official reports. Rest of the contents are denied

7. Reply to Para 4: It is specifically denied that the stone crusher and screening plant adversely affected the humans and rivers due to pollution. It is submitted that the strict rules for getting the license under the Stone Crusher has been made applicable and regular check ups are being conducted by the different government agencies and all the categorization has been done after due procedure as laid down in Environment Act and other allied acts and as such the question of the pollution does not arise.

8. Reply to Para 5: That the present Para is formal in nature and as such does not require any response.

NOTARY 17/04/23 VIRENDER SINGH Advocate Dehradun District Reg.No.48(01)2021 GOVT. OF UTTARAKHAND (INDIA)

9. Reply to Para 6: That the contents of the present Para are wrong, false and hence denied. It is specifically denied that the notification-dated 06.01.2020 is arbitrary;malafide and contrary to the avowed objective and purposes of Doon Valley Notification dated 01 February 1989. It is submitted that the notification dated 06 January 2020 issued by Ministry of Environment, Forest and Climate Change, Government of India, amending the DoonValley notification dated 01 February 1989, notification number B-29012/ESS (CPA)/2015-164 dated 7 By March, 2016, a provision has been made to issue environmental permission to the industries classified in Orange category from SEIAA level. It is submitted that due procedure was followed, which has been explained in the preliminary submissions.

NOTARY 23/17/04/2021 VIRENDER SINGH Advocate Dehradun District Reg.No.48/01/2021 GOVT. OF UTTARAKHAND (INDIA)

10. Reply to Para 7: That the contention in this para that notification number B-23012 / CSS (CPA) / 2015-164 dated March 7, 2016, issued by the Central Pollution Control Board, in which the stone crusher has been included in the Orange Category, Classified as contrary to the Doon

Valley notification dated 01 February 1989, is wrong and denied. It is Submitted thatFinal Document on Revised Classification of Industrial under Red, Orange, Green and White Categories (February 29, 2016) attached with notification No. 0-29012/SS(CPA)/2015-164 dated March 7, 2016 issued by Central Pollution Control Board (CPCB) Stone crushers have been classified in Orange Category in Table G-3: Final List of Orange Category of Industrial Sectors. It is also submitted that Notification No. B-29012/ESS(CPA)/2015-164 issued by the Central Pollution Control Board (CPCB), amending the Doon Valley notification dated February 01, 1989 by notification dated January 06, 2020, issued by the Ministry of Environment, Forest and Climate Change, Government of India (MoEF) , dated March 7, 2016, a provision has been made to issue environmental permission to the industries classified in Orange Category from SEIAA level.

NOTARY 03/17/04/023 VIRENDER SINGH Advocate Dehradun District Reg.No.48/01/2021 GOVT. OF UTTARAKHAND (INDIA)

11. Reply to para 8: That the contents of this Para are wrong, false and denied. It is denied that the CPCB classification

dated 07.03.2016 is contrary to the spirit and intent of the Doon Valley. - In view of the notification dated 06 January 2020 issued by the Ministry of Environment, Forest and Climate Change, Government of India, approved stone crushers in the Doon Valley area of district Dehradun, Environmental permission from the State Environment Impact Assessment Authority (SEIAA), and Consent to establish and Consent to operate has been obtained form the Uttarakhand Pollution Control Board.It is further submitted that the purpose of categorization was to ensure that the industry is established in a manner consistent with the environment objectives and to promote industrial sectors to adopt cleaner technologies, ultimately resulting in generation of no or minimum pollutants and as such various steps were taken and it has been published adhering to the environmental norms. It is specifically denied that the stone crushers or other polluting industries have been allowed to be operated in the said region. It is submitted that the preliminary submissions are reiterated

NOTARY
VIRENDER SINGH
Advocate
Dehradun District
Reg.No.46/01/2021
GOVT. OF UTTARAKHAND (INDIA)
13/17/04/2023

herein and the same are not repeated for the sake of convenience.

12. Reply to Para 9: That the contents of this Para are specifically denied. It is specifically denied that the Notification dated 06.01.2020 ignored the orders passed by the Hon'ble Supreme Court. It is submitted that the Central Government after due deliberation and after following due process of law has notified the same.

13. Reply to Para 10: That the contents of this Para are denied. It is denied that there was arbitrary, manifestly malafide and illegal factor involved. That the contents of this Preliminary Para are reiterated herein and the same are not repeated herein for the sake of brevity.

NOTARY 23/04/2023 VIRENDER SINGH Advocate Dehradun District Reg.No.4[01]2021 GOVT. OF UTTARAKHAND (INDIA)

14. Reply to Para 11: It is specifically denied that the any harm can be irreparable harm to the Environment. That the contents of this Preliminary Para are reiterated herein and the same are not repeated herein for the sake of brevity.

15. Reply to Para 12: It is specifically denied that the Parent act is illegal and untenable in law. That the contents of the

Preliminary Para are reiterated herein and the same are not repeated herein for the sake of brevity.

16. Reply to Para 13:It is denied that no exercise was carried out by the answering respondent. That the contents of the Preliminary Para are reiterated herein and the same are not repeated herein for the sake of brevity.

17. Reply to Para 14 to 21: That the contents of these Paras are denied. That the contents of the Preliminary Para are reiterated herein and the same are not repeated herein for the sake of brevity.

18. Reply to Para 22: That the contents of these Paras are denied. It is submitted that under Environment Protection Act 1989 by approved stone crushers in Doon Valley area of district Dehradun, environmental permission from State Environment Impact Assessment Authority (SEIAA) and Uttarakhand pollution control under EIA notification dated September 14, 2006 issued by Ministry of Environment, Forest and Climate Change, Government of India. Consent to Establish and Consent to Operate have been obtained from the State Pollution Control board.

NOTARY 17/04/023 VIRENDER SINGH Advocate Dehradun District Reg.No.48(01)2021 GOVT. OF UTTARAKHAND (INDIA)

19. Reply to Para 23 to 24:The content of the Paras mentioned in theoriginal application are denied. That the contents of the Preliminary Para are reiterated herein and the same are not repeated herein for the sake of brevity.

20. Reply to Para 25: That the contents of this Para are denied. It is submitted that the Uttarakhand Government, Industrial Development Section-1 Office Memorandum No. 1875 / VII-1 / 2021-03(101) / 2021 dated November 11, 2021 Stone Crusher Policy 2021 (AnugyaNeeti 2021) is promulgated, at point number-6, a committee has been formed under the chairmanship of the Sub-Divisional Magistrate for the selection / inspection of the applied site for stone crusher, by which the prescribed distance and other standards in the policy. It is submitted that the joint inspection report is sent to the concerned District Magistrate along with the recommendation and on the recommendation of the District Magistrate and the Directorate General, permission for establishment of stone crusher/screening plant and storage of secondary/minor

NOTARY 17/04/23 VIRENDER SINGH Advocate Dehradun District Reg.No.45/01/2021 GOVT. OF UTTARAKHAND (INDIA)

minerals is granted by the Government for a period of 10 years.

21. Reply to Para 26 to 27: That the contents of these Paras are denied. That the contents of the Preliminary Para are reiterated herein and the same are not repeated herein for the sake of brevity.

22. Reply to Para 28 - That the contents of these Paras are denied.It is submitted that approval of permission to private persons for storage of minerals within the state territory is approved only as per the provisions of the Uttarakhand Minerals (Prevention of Illegal Mining, Transport and Storage) Rules, 2021.

23. Reply to Para 29: That the content of this Para is denied. That the contents of the Preliminary Para are reiterated herein and the same are not repeated herein for the sake of brevity.

24. Reply to Para 30: That the contents of these Para are denied. It is submitted that Stone Crushers in the Doon Valley area are permitted in accordance with the provisions of the Uttarakhand Stone Crusher, Screening

Plant, Pulverizer, Mobile Stone Crusher, Mobile Screening Plant, Hot Mix Plant, Ready Mix Plant Permission Policy, 2021 (Stone Crusher policy 2021). That the above said Crushers have already obtained Environmental Clearance from State Environment Impact Assessment Authority (SEIAA) and Consent to Establish & Consent to Operate certificates from the Uttarakhand Pollution Control Board as per E.I.A. Notification dated 14th September, 2006 issued by the Ministry of Environment, Forest and Climate Change, Government of India.

25. Reply to Para 31 to 37: That the contents of these Para are denied. That the contents of the Preliminary Paras are reiterated herein and the same are not repeated herein for the sake of brevity.

26. Reply to Para 38: That the contents of this Para are denied. It is submitted that Stone Crusher Policy 2021 (Anugya Neeti-2021been promulgated,keeping in view the geographical conditions of the state, development of the area, employment opportunities, prevention of illegal mining/illegal transportation etc. by the state government.

NOTARY
17/04/23
VIRENDER SINGH
Advocate
Dehradun District
Reg.No.45(01)2021
GOVT. OF UTTARAKHAND (INDIA)

27. Reply to Para 39 & 40: That the contents of this Paras are denied. That the contents of the Preliminary Para are reiterated herein and the same are not repeated herein for the sake of brevity.

28. Reply to Para 39 to 40: That the contents of these Paras are denied. That the contents of the Preliminary Para are reiterated herein and the same are not repeated herein for the sake of brevity.

29. Reply to Para 41: That the contents of this Para are denied. It is submitted that by implementing the power/authority provided under Section 15 and section 23 (C) (g) of the Mines and Minerals (Development and Regulation) Act, 1957 (MMDR),The State Government has Promulgated the Stone Crusher Policy 2021 (AnugyaNeeti2021). The said policy has been notified in the Gazette.

NOTARY 17/04/23 VIRENDER SINGH Advocate Dehradun District Reg.No.46/01/2021 GOVT. OF UTTARAKHAND (INDIA)

30. Reply to Para 42: That the content of this Para is denied. It is Submitted that before the promulgation of Stone Crusher Policy-2021 (Anugya Neeti 2021), the draft of the said policy was uploaded on the departmental website and published in daily newspapers for the suggestions of the

general public and entrepreneurs.Advertisements were published in newspapers. That the Stone Crusher Policy 2021 (Anugya Neeti 2021) was competently presented to the committee of the Honorable Cabinet and only after their approval and only after its approval, Stone Crusher Policy -2021 (Anugya Neeti 2021), was promulgated.

31. Reply to Para 43: That the content of this Para is denied. It is submitted thatStone Crusher Policy- 2021 (Anugya Neeti 2021), in point number 13 (2), it is provided that the stone crusher to be set up by the government for commercial purpose in private measured land. The approval of the screening plant and storage site will be sent to the District Magistrate and the Director General after being issued from the competent level. After acceptance of such permission and after installation of the plant at site, its use is Changed automatically by the concerned deputy-collector under Section 143 of The Uttar Pradesh Zamindari Destruction and Land System Act, 1950 (as in force in the state of Uttrakhand and as amended from time to time).It is submitted under EIA notification dated

NOTARY 17/04/2023 VIRENDER SINGH Advocate Dehradun District Reg.No.45/01/2021 GOVT. OF UTTARAKHAND (INDIA)

September 14, 2006, issued by the Ministry of Environment, Forest and Climate Change, Government of India (MoEF), policy approved stone crushers, environmental permission from State Planning Impact Assessment Authority (SEIAA) and Consent to Establish [and] Consent to Operate from Uttarakhand Pollution Control Board are obtained and it is only after receipt, operation of stone crusher is started.

32. Ground No. 44. as stated by the petitioner in the original application is rejected.

33. Reply to Para 44 to 46: That the contents of these Paras are denied. That the contents of the Preliminary Para are reiterated herein and the same are not repeated herein for the sake of brevity.

34. Reply to Para 47:That the content of this Para is denied. In view of the notification dated January 06, 2020 issued by the Ministry of Environment, Forest and Climate Change, Government of India (MoEF), M/s Balaji Stone Crusher has received environmental permission from the State

NOTARY 17/04/23 VIRENDER SINGH Advocate Dehradun District Reg.No.43/01/2021 GOVT. OF UTTARAKHAND (INDIA)

Environment Impact Assesment Authority (SEIAA) for the establishment/operation of stone crusher.

35. Reply to Para 48: That the contents of this Para are denied. It is submitted that permission to M/s Balaji Stone Crusher was been grantedto set up and operate a stone crusher in in accordance to the distance standards mentioned and provisions of theStone Crusher Policy-2021 (Anugya Neeti 2021).

36. Reply to Para No 49: That the contents of this Para is denied.

37. Reply to Para 50: That the contents of this Para is denied. It is submitted that M/s Balaji Stone Crusher has been granted permission to set up and operate Stone Crusher as per Stone Crusher Policy 2021. It is further submitted that theStone Crusher Policy-2021 (Anugya Neeti 2021), para no 13(2), provides that stone crushers to be set by government for commercial purposes in private measured land. The approval of crusher/screening plant and storage place is sent to the District Magistrate and Director General after being issued by the competent level. After

NOTARY VIRENDER SINGH Advocate Dehradun District Reg. No. 68/01/2021 GOVT. OF UTTARAKHAND (INDIA) 17/04/23

acceptance of such permission and after installation of the plant at the site, its use is started automatically by the concerned Sub-collectorunder Section 143 of the Uttar Pradesh Zamindari Destruction and Land System Act, 1950 (as in force in the state of Uttarakhand and as amended from time to time).

38. Reply to Para 51: That the content of this Para is denied. That the contents of the Preliminary Para are reiterated herein and the same are not repeated herein for the sake of brevity.

39. Reply to Para 52: That the content of this Para is denied. It is submitted it is not mentioned in the Uttarakhand Stone Crusher, Screening Plant, Pulverizer, Mobile Stone Crusher, Mobile Screening Plant, Hot Mix Plant, Ready Mix Plant Permission Policy, 2021 that Environment clearance will be required to be taken before or after the grant of permission. In view of proposal to establish M/s Balaji Stone Crusher in the area of Doon Valley and in view of Notification dated 6th January, 2020 issued by the Ministry of Environment, Forest and Climate Change,

NOTARY
17/04/22
VIRENDER SINGH
Advocate
Dehradun District
Reg.No.48(61)2021
GOVT. OF UTTARAKHAND (INDIA)

Government of India, Environment Clearance was obtained from State Environment Impact Assessment Authority (SEIAA).Reply to Para 53 That the content of this Para is denied. It is submitted that the approval of permission of M/s Balaji Stone Crusher was sent with the recommendation of the committeeconstituted under the chairmanship of the Deputy District Magistrate, as per the provision mentioned in Stone Crusher Policy-2021 (Anugya Neeti 2021), a Joint inspection report and proposal were sent by the District Magistrate, Dehradun and Directorate have been approved by the government.

40. Reply to Para 54: That the content of this Para is denied. It is submitted that in the joint inspection report of the committee constituted under the chairmanship of the Deputy District Magistrate for the site selection of M/s Balaji Stone Crusher, according to the map attached with the project report from the crusher plant, related to the distance prescribed in the policy from the site of the plant, the actual distance according to the chance/inspection. It is mentioned, in which the distance from the bank of Non-

NOTARY 23/11/04/25 VIRENDER SINGH Advocate Dehradun District Reg.No.45(01)2021 GOVT. OF UTTARAKHAND (INDIA)

Perennial River (Rainy River, Nala, Gadera) is mentioned to be more than 350 meters. According to Google Map, the distance of Sheetla River from Duck site of Plant is 517.05 Mtrs.

41. Reply to Para 55: That the content of this Para is denied.It is submitted that the Notarized affidavit number IN UK399587936430627 dated 29 August 2021 Lease deed/ rent contract has the signatures of the first party and the second party.

42. Reply to Para 56: That the content of this Para is denied.

43. Reply to Para 57: That the content of this Para is denied. That the minimum area for the stone crusher/screening plant as perpoint no 9(g) of Ready Mix Plant Licence Policy 2021, which is 0.75 hectare for the plain area in compact section, is fixed. Environmental permission was obtained for the area 1.433 hectare available at that time, for the establishment of stone crusher by M/s Balaji Stone Crusher. That subsequently expanding the area of storage of secondary minerals etc. a total of 3.043 hectare land was

NOTARY VIRENDER SINGH Advocate Dehradun District Reg.No.45(81)2021 GOVT. OF UTTARAKHAND (INDIA) 3/17/04/23

applied and by the committee constituted by the Deputy District Magistrate, the said joint inspection report along with the recommendation was sent to District Magistrate in connection with the permission of the installation of stone crusher on a total area of 3.043 hectare of land and the establishment/operation of the stone crusher and as such the proposal was sent by District Magistrate, Dehradunto the Directorate. That after this process the approval of storage facility in the plant premises relating to stone crusherhas been granted for a period of 10 years.

44. Reply to Para 58: That the content of this Para is denied. That the contents of the Preliminary Para are reiterated herein and the same are not repeated herein for the sake of brevity.

45. Reply to Para 59:That the content of this Para is denied. It is submitted that the character certificate has been issued in favor of Mr. Dalip Kumar s/o Govardhan Lal by the Deputy District Magistrate, Doiwala, District Dehradun on 07 July 2021.

NOTARY VIRENDER SINGH Advocate Dehradun District Reg.No. 03/01/2021 GOVT. OF UTTARAKHAND (INDIA) 17/04/23

46. Reply to Para 60: That the content of this Para is denied. It is submitted that the project expenditure has increased due to increase in the area for approval of storage permit with stone crusher.

47. Reply to Para 61 That the content of this Para is denied. It is submitted that the Uttarakhand Pollution Control Board Dehradun's letter dated 25 April 2022 to M/s Balaji Stone Crusher Permission has been granted for plant establishment,Consent to Establish.

48. Reply to 62 to 70: That the content of these Para's are denied. It is submitted that the contents of the Preliminary Para are reiterated herein and the same are not repeated herein for the sake of brevity.

49. Reply to Prayer Para: On the basis of the submissions herein made above, the application is liable to be dismissed with exemplary costs and all the prayers are liable to be rejected by this Hon'ble Tribunal.

NOTARY VIRENDER SINGH Advocate Dehradun District Reg.No.4[61]2021 GOVT. OF UTTARAKHAND (INDIA) 17/04/23

Deponent

785

VERIFICATION: -

Verified at on this 17 day of 04 2023 that the contents of the above affidavit are true and correct to my knowledge and no part of it is false therein and nothing has been concealed therefrom.

DEPONENT

Dehradun

Dated

ANJALI RAJPUT
COUNSEL FOR THE STATE OF UTTARAKHAND(RESPONDENT NO-1)
136 NEW LAWYERS CHAMBERS
M.C. SETALVAD BLOCK
SUPREME COURT OF INDIA
NEW DELHI-110001
9811777367

NOTARY
VIRENDER SINGH
Advocate
Dehradun District
Reg.No.48/61/2021
GOVT. OF UTTARAKHAND (INDIA)

SR. No.....1065.....
Date..17-04-2023.....

This affidavit is sworn before me by shri. Laxman Singh
who is identified by Shri Self
at Dehradun on 17/04/2023

Virender Singh
Advocate & Notary, Dehradun
Time – 03.42 P.M

Annexure-1/1

KIND ATTN. MR. VIJAY KUMAR, MEMBER SECTRARY, UEPCB, DEHRADUN

रजिस्ट्री सं० डीo एल०-33004/99

REGD. NO. D. L.-33004/9

786

भारत का राजपत्र
The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 1539] नई दिल्ली, बृहस्पतिवार, दिसम्बर 13, 2007/अग्रहायण 22, 1929

No. 1539] NEW DELHI, THURSDAY, DECEMBER 13, 2007/AGRAHAYANA 22, 1929

पर्यावरण एवं वन मंत्रालय

आदेश

नई दिल्ली, 13 दिसम्बर, 2007

का.आ. 2125(अ).—जबकि, पर्यावरण (सुरक्षा) नियमावली, 1986 के नियम 5 की उप-नियम (3) के खण्ड (घ) के तहत टून घाटी, उत्तराखण्ड में उन गतिविधियों जिनके लिए केन्द्रीय सरकार से पर्यावरणीय प्रभाव के परीक्षण के लिए अनुमति दे दी है, को छोड़कर विभिन्न गतिविधियों पर प्रतिबंध लगाने के लिए दिनांक 1 फरवरी, 1989 को सं. का.आ. 102(अ) के तहत एक अधिसूचना जारी की गई थी;

और, जबकि, उक्त अधिसूचना में उद्योगों को तीन श्रेणियों अर्थात् ग्रीन, ओरेंज और रेड में वर्गीकृत किया गया है और दून घाटी क्षेत्र में औद्योगिक इकाइयों को अनुमति देने और उन पर प्रतिबंध लगाने के लिए दिशानिर्देश भी निर्धारित किए गए हैं;

और, जबकि, ओरेंज श्रेणी के अंतर्गत आने वाले उद्योगों का मूल्यांकन राज्य के प्रदूषण नियंत्रण बोर्ड द्वारा किया जाना तथा उन्हें अनापत्ति प्रमाण-पत्र देने से पहले संबंधित प्रस्ताव को केन्द्र सरकार, पर्यावरण एवं वन मंत्रालय के पास भेजा जाना अपेक्षित है;

और, जबकि, यह परिकल्पना की गई थी कि ओरेंज श्रेणी के अंतर्गत शामिल प्रस्तावों के मामले में जारी प्रक्रिया अपनाई जाएगी जो कि दिनांक 4 जुलाई, 2005 के का.आ. 943(अ) के तहत जारी पर्यावरण प्रभाव मूल्यांकन अधिसूचना, 1994 के अंतर्गत उद्योग क्षेत्र की परियोजनाओं को पर्यावरणीय मंजूरी देते समय अपनाई जाती है;

और, जबकि, दिनांक 27 जनवरी, 1994 के का.आ. 60(अ) के तहत जारी उक्त पर्यावरण प्रभाव मूल्यांकन अधिसूचना को दिनांक 14 सितम्बर, 2006 की का.आ. 1533(अ) के तहत जारी अधिसूचना द्वारा अधिक्रमित किया जाना जाएगा;

अतः, अब, पर्यावरण (सुरक्षा) अधिनियम, 1986 की धारा 3 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, एतद्द्वारा, यह निर्देश दिया जाता है कि दून घाटी, उत्तराखंड में विकास कार्य से संबंधित सभी प्रस्तावों को निम्नलिखित प्रक्रिया अपनाते हुए जांच की जाएगी :

(i) ऐसी सभी परियोजनाएं जो 14 सितम्बर, 2006 की सं. का. 1533(अ) के तहत जारी पर्यावरण प्रभाव मूल्यांकन अधिसूचना के अंतर्गत अनुसूची में शामिल की गई हैं, को लिए इस अधिसूचना में निर्धारित प्रक्रिया ही अपनाई जाएगी ;

(ii) ऐसी सभी परियोजनाएं जो उक्त पर्यावरण प्रभाव मूल्यांकन अधिसूचना के अंतर्गत शामिल नहीं हैं, और ओरेंज श्रेणी के अंतर्गत आती हैं उन पर राज्य स्तर के पर्यावरण प्रभाव मूल्यांकन प्राधिकरण द्वारा विचार किया जाएगा ;

(iii) उत्तराखंड राज्य के लिए राज्य स्तरीय प्रभाव मूल्यांकन प्राधिकरण का गठन होने तक, प्रस्तावों को जांच, प्रदूषण नियंत्रण बोर्ड की टिप्पणियां प्राप्त होने के पश्चात उन्हें मूल्यांकन समिति के पास भेजे बिना, केन्द्र सरकार को जाएगी ।

[सं. जे-11013/25/2005-आई.ए. II]

रा. आनन्दकुमार, वैज्ञानिक

MINISTRY OF ENVIRONMENT AND FORES

ORDER

New Delhi, the, 13th December, 2007

S.O. 2125 (E).—Whereas, a notification under (d) of sub-rule (3) of rule 5 of the Environment (Prote

NOTARY
VIRENDER SINGH
Advocate
Dehradun District
Reg.No.45(01)2004
GOVT. OF UTTARANCHAL (INDIA)

787

Rules, 1986, imposing restrictions on various activities in Doon Valley Uttarakhand, except those activities which are permitted by the Central Government for examining the environmental impacts, was issued *vide* No. S.O. 102(E) dated the 1st February, 1989;

And, whereas, the said notification classified industries into three categories; namely, green, orange and red and also prescribed guidelines for permitting and restricting industrial units in Doon Valley Area;

And, whereas, industries falling in the orange category are required to be assessed by State Pollution Control Board and referred to the Central Government in the Ministry of Environment and Forests before granting 'No Objection Certificate';

And, whereas, it was envisaged that the proposals covered under orange category shall follow the same procedure as is being followed for the environment clearance of industry sector projects under Environment Impact Assessment Notification, 1994, issued *vide* S.O. 943(E) dated the 4th July, 2005;

And, whereas, the said Environment Impact Assessment notification issued *vide* S.O. 60(E) dated the 27th January, 1994 has been superseded by the notification *vide number* S.O. 1533(E) dated 14th September, 2006;

Now, therefore, in exercise of the powers conferred by Section 5 of the Environment (Protection) Act, 1986, it is hereby directed that all proposals, relating to development in Doon Valley will be examined as per the following procedure :—

(i) All those projects which are covered in the schedule under the Environment Impact Assessment notification issued *vide* number S.O. 1533(E) dated the 14th September, 2006 will follow the procedure laid down in that notification.

(ii) All those projects which are not covered under the EIA notification but which fall under the orange category shall be considered by the State level Environment Impact Assessment Authority.

(iii) Till such time as the State level Impact Assessment Authority is constituted for the State of Uttarakhand, the proposals will be examined by the Central Government, without referring them to the Appraisal Committee, after obtaining the comments of the State Pollution Control Board.

[No. J-11013/25/2005-IA-II(I)]

R. ANANDAKUMAR, Scientist 'G'

NOTARY
17-04/2023
Advocate
Dehradun District
Reg.No.43(01)2004
GOVT. OF UTTARAKHAND (INDIA)

Printed by the Manager, Govt. of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

788 Annexure R-1/2

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
(पर्यावरण एवं वन मंत्रालय, भारत सरकार)
(MINISTRY OF ENVIRONMENT & FORESTS, GOVT. OF INDIA)

No.B-29012/ESS(CPA)/2015-16/

March 07, 2016

To

The Chairman
All the State Pollution Control Boards / Pollution Control Committees
(List Attached)

SUB: MODIFIED DIRECTIONS UNDER SECTION 18(1)(b) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 and THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 REGARDING HARMONIZATION OF CLASSIFICATION OF INDUSTRIAL SECTORS UNDER RED / ORANGE / GREEN / WHITE CATEGORIES.

WHEREAS, under section 16 (2)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(c) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under the Water (Prevention and Control of Pollution) Act, 1974, is to coordinate activities of the State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs); and

WHEREAS, under section 16 (2)(c) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(d) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the CPCB is to provide technical assistance and guidance to SPCBs and PCCs; and

WHEREAS, it was brought to the notice of CPCB, that different SPCBs / PCCs were following different criteria for classification of industrial sectors under Red/Orange/ Green category and that classification was being used by the SPCBs/PCCs for grant of consents to industries and for Inventorization / surveillance of industries.

WHEREAS, the issue regarding classification of industries was deliberated upon in the 56th Conference of Chairmen & Member Secretaries of CPCB & SPCBs/PCCs held on August 31, 2010 and a working group comprising of representatives from SPCBs & CPCB was constituted to prepare a consolidated list of industrial sectors falling under Red/Orange/Green category to bring uniformity in classification of industrial sectors across the country;

NOTARY 17/04/23 VIRENDER SINGH Advocate Dehradun District Reg.No.45(01)2021 GOVT. OF UTTARAKHAND (INDIA)

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032
'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032
टेलि : 43102030, फैक्स / Fax : 22305793, 22307078, 22307079, 22301932, 22304948
ई-मेल / e-mail : cpcb@nic.in वेबसाईट / Website : www.cpcb.nic.in

789

WHEREAS, the report prepared by the Working Group was discussed in the 57th Conference of Chairmen & Member Secretaries of CPCB& SPCBs/PCCs held in Delhi on September 15, 2011, wherein some modifications were proposed;

WHEREAS, the final report of the working group was prepared, incorporating the suggestions/observations made in the 57th Conference of Chairmen and Member Secretaries of CPCB & SPCBs/PCCs and in exercise of the powers delegated to the Chairman, CPCB under Section 18(1)(b) of the Water Act, 1974, following directions were issued for compliance to all SPCBs/PCCs to maintain uniformity in categorization of industries as red, orange and green as per list finalized by CPCB, which identified 85 types of industrial sectors as 'Red', 73 industrial sectors as 'Orange' and 86 sectors as 'Green':

a). To maintain uniformity in categorization of industries under Red/ Orange/Green category, the SPCBs /PCCs shall adopt the list as finalized by CPCB based on the recommendations of that Working Group for grant of Consent, inventorization of industries under Red, Orange and Green categories and other related activities.

(b). The SPCBs/PCCs shall revise the list of Red, Orange and Green categories of industries operating in their jurisdiction based on the criteria specified in the final report of that Working Group and submit the same to CPCB within 90 days in hard copy as well as soft copy;

WHEREAS, later-on, it was observed that the process of categorization thus far was primarily based on the size of the industries and consumption of resources and pollution due to discharge of emissions and effluents and its likely impact on health was not considered as primary criteria;

WHEREAS, there have been proposals from the SPCBs / PCCs and industrial associations for categorization of the industrial sectors in a more pragmatic manner. The issue was discussed during the national level conference of the Environment Ministers of the States, held in New Delhi during April 06-07, 2015 and also during the Conference of the Chairmen and Member Secretaries of CPCB and SPCBs/PCCs held in New Delhi on April 08, 2015. Accordingly, a 'Working Group' comprising of the Members from Central Pollution Control Board and State Pollution Control Boards representing the States of Andhra Pradesh, Punjab, Tamilnadu, West Bengal, Madhya Pradesh and Maharashtra, was constituted to revisit the criteria of categorization of industries and suggest rationale based on pollution potential for categorization of industrial sectors and adopting it for implementation of pollution control plan;

WHEREAS, the Working Group has developed the criteria of categorization of industrial sectors based on the concept of Pollution Index which is a function of the emissions (air pollutants), effluents (water pollutants), hazardous wastes generated and consumption of resources. For this purpose the references are taken from the the Water (Prevention and Control

NOTARY GOVT. OF UTTARAKHAND (INDIA) Vinod Sharma Advocate Dehradun District Reg.No.45(01)2024

of Pollution) Cess (Amendment) Act, 2003, Standards so far prescribed for various pollutants under Environment (Protection) Act , 1986 and Doon Valley Notification, 1989 issued by MoEFCC. The Pollution Index (PI) of any industrial sector is a number from 0 to 100 and the increasing value of PI denotes the increasing degree of pollution load from the industrial sector;

WHEREAS , based on the series of consultations with SPCBs, different Government / Non-government Institutions including industries and MoEFCC , the following criteria on 'Range of Pollution Index 'for the purpose of categorization of industrial sectors has been finalized:

- Industrial Sectors having Pollution Index score of 60 and above – Red category
- Industrial Sectors having Pollution Index score of 41 to 59 -Orange category
- Industrial Sectors having Pollution Index score of 21 to 40 -Green category
- Industrial Sectors having Pollution Index score incl. & upto 20 -White category

WHEREAS, based on the revised criteria, the 'Final Report on Revised Categorization of Industrial Sectors under Red/Orange/Green/White' has been evolved. The 'Categorization' is based on the relative pollution potential of the industrial sectors and grouping of the industrial sectors based on the use of raw materials, manufacturing process adopted and pollutants likely to be generated;

WHEREAS, based on relative Pollution Index, the number of industries in various categories are as under :

i. The Red category of industrial sectors: 60
ii. The Orange category of industrial sectors: 83
iii. The Green category of industrial sectors: 63 and
iv. The Newly introduced White category: 36

WHEREAS, there shall be no necessity of obtaining the Consent to Operate" for White category of industries and an intimation to concerned SPCB / PCC shall suffice;

WHEREAS, the purpose of categorization is to ensure that the industry is established in a manner consistent with the environmental objectives and to prompt industrial sectors to adopt cleaner technologies, ultimately resulting in generation of no or minimum pollutants.

WHEREAS the new categorization system shall also facilitate in self-assessment by industries;

Now, therefore, in exercise of the powers delegated to the Chairman, CPCB under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and Section 18(1)(b) of the Air (Prevention & Control of Pollution), Act , 1981 the earlier Directions issued in June 2012 in the context of categorisation of industries as Red, Orange & Green are withdrawn with immediate effect and following **'Directions'** are hereby issued for compliance by all SPCBs and PCCs :

NOTARY GOVT. OF UTTARAKHAND (INDIA) 17/04/23 VIRENDER SINGH Advocate Dehradun District Reg.No.45(07)2021

1. That the SPCBs and PCCs shall adopt the Revised Criteria of categorization of industrial sectors as detailed in table nos. F1, F2, F3 and F4 and Revised Lists of Red, Orange, Green and White categories of industrial sectors, presented at table no. G2, G3, G4 and G5 respectively, in the 'Final Report' as attached herewith immediately.
2. That all pending applications for consideration of 'Consent to Establish' and 'Consent to Operate' and future such applications shall be processed as per revised criteria.
3. That the SPCBs and PCCs will provide the list of industries identified in each category existing in the State which have been considered for grant of consents. SPCBs/PCCs will forward the list of such industries before 31.05.2016 and the same will be uploaded on the websites of respective SPCB/PCC.

4. That the 'Revised Lists of Red, Orange, Green and White category of industrial sectors' shall be used by the SPCBs and PCCs for Consent Management and inventorization of industries under Red, Orange ,Green and White categories. Siting of industries shall be only in conforming areas. SPCBs / PCCs shall evolve sector specific plans for control of pollution and industrial surveillance for verifying compliance.

5. That the SPCBs and PCCs shall revise /prepare the inventory of Red, Orange, Green and White categories of industries operating in their jurisdiction based on the revised criteria specified in the Final Report and submit the same to CPCB within 90 days i.e., before 30.05.2016 in hard copy as well as soft copy.

6. That the listed category of industries or those identified later-on under different categories shall not be linked to sanction of loan /finance or bank proceedings.

7. That any further addition of any new or left-over industrial sector and their categorization which is not listed in the revised list of Red, Orange, Green and White industrial sectors, shall be done at the level of concerned SPCB /PCC following revised criteria & guidelines as detailed in the attached document and no concurrence of CPCB shall normally be required. It is further clarified that while categorizing the industries, fractional numbers shall be rounded off to nearest integer.

NOTARY
17/04/23
VIRENDER SINGH
Advocate
Dehradun District
Reg.No.45(01)2021
GOVT. OF UTTARAKHAND (INDIA)

792

The SPCBs/PCCs shall acknowledge the receipt of directions and submit the 'Action Taken Report' in compliance with these directions to CPCB before 15.04.2016.

(Arun Kumar Mehta)
Chairman
7/3/16

Copy to:

1. The Chief Secretary of all the States and UTs
2. The Secretary ,
   Ministry of Micro, Small and Medium Entrepreneurs
   Udyog Bhawan, Rafi Marg, New Delhi - 110 011
3. The Secretary ,
   Ministry of Heavy Industries
   Udyog Bhawan, Rafi Marg, New Delhi - 110 011
4. The Secretary,
   Ministry of New and Renewable Energy
   Block-14, CGO Complex,
   Lodhi Road,New Delhi-110 003,
5. The Advisor(CP Division)
   Ministry of Environment ,Forests and Climate Change
   Indira Paryavaran Bhawan
   Jor Bagh Road, New Delhi - 110 003
6. All Zonal Offices of CPCB

(A.B. Akolkar) 7.3.16
Member Secretary

NOTARY
17/4/2023
VIRENDER SINGH
Advocate
Dehradun District
Reg.No.45(01)2021
GOVT. OF INDIA

Table G-3 : Final List of Orange Category of Industrial Sectors

Final Sl. No.	Orgnl S.No	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised category	Remarks
1.	20	Dismantling of rolling stocks (wagons/ coaches)	--	--	--	15	--	15	10	41.67	O-O	Emissions of dust and generation of waste oils take place during dismantling. Air pollution & HW generation scores (15+10=25) are normalized to 100.
2.	5	Bakery and confectionery units with production capacity > 1 TPD. (With ovens / furnaces)	20	--	20	15	--	15	--	43.75	O-O	
3.	10	Chanachur and ladoo from puffed and beaten rice(muri and shira) using husk fired oven	20	--	20	15	--	15	--	43.75	O-O	Normal water and air polluting.
4.	23	Coated electrode manufacturing	15	0	15	20	0	20	0	43.75	**G-O**	Preparation of core wire / rod, preparation of dry mix, preparation of wet mix, application of coating by extrusion, baking of coated electrodes
5.	24	Compact disc computer floppy and cassette manufacturing / Reel manufacturing	15	0	15	20	0	20	0	43.75	**G-O**	Generates waste-water and process emissions.
6.	24	Flakes from rejected PET bottle	20	-	20	15	-	15	-	43.75	R-O	Normal water & air pollutions are generated.
7.	30	Food and food processing including fruits and vegetable processing	20	--	20	15	--	15	--	43.75	O-O	Normal water and air polluting.
8.	40	Jute processing without dyeing	20	--	20	15	--	15	--	43.75	O-O	CPCB has notified standards for this category. Both air and water pollutions are generated.
9.	56	Manufacturing of silica gel	15	0	15	20	0	20	0	43.75	**G-O**	Waste-waters containing TDS and emissions of H_2SO_4 are generated.

NOTARY VIRENDER SINGH Advocate Dehradun District Reg.No.45(01)2024 GOVT. OF UTTARAKHAND (INDIA)

10.	45	Manufacturing of tooth powder, toothpaste, talcum powder and other cosmetic items	20	--	20	15	--	15	--	43.75	O-O	Both air and water pollution are generated.
11.	55	Printing or etching of glass sheet using hydrofluoric acid	15	--	15	20	--	20	--	43.75	O-O	Both air and water pollution are generated.
12.	65	Silk screen printing, sari printing by wooden blocks	20	--	20	15	--	15	--	43.75	O-O	Wash-water and PM emissions from boilers .
13.	76	Synthetic detergents and soaps(excluding formulation)	20	-	20	15	-	15	-	43.75	R-O	i. This is the score for units having generation of waste-waters less than 100 KLD. ii. The units having waste-water generation more than 100 KLD will become mainly water polluting and accordingly normalized water pollution score will be 75 and be categorized as Red.
14.	71	Thermometer manufacturing	15	--	15	20	--	20	--	43.75	O-O	Process - making glass bulb, forming reservoir in the glass tube for fluid, inserting fluid, scale marking. Use of fuel to heat the glass tubes and hydrofluoric acid to seal the scaling. Small quantities of spent acids are generated.
15.	14	Cotton spinning and weaving (medium and large scale)	--	--	--	15	--	37.5	10	47.5	O-O	Mainly air polluting industry. Sources of air pollution (PM) are the fine particles of cotton from spinning process. Air pollution score is normalized to 100.
16.	1	Almirah, Grill Manufacturing (Dry Mechanical Process)	--	--	--	20	--	20	--	50	O-O	Air pollution due to spray painting (emissions of VOCs). Units without painting operations shall be categorized as White.

NOTARY VIRENDER SINGH Advocate Dehradun District Reg.No.45(01)2021 GOVT. OF UTTARAKHAND (INDIA)

17/4/23

17.	2	Aluminium & copper extraction from scrap using oil fired furnace (dry process only)	--	--	--	20	--	20	10	50	O-O	i. Normalized Air pollution score. ii. Significant air pollution due to melting (emissions of SO2, PM).
18.	3	Automobile servicing, repairing and painting (excluding only fuel dispensing)	20	--	20	20	--	20	10	50	O-O	Normal water & air polluting and recyclable waste oil generating. If the waste water generation is more than 100 KLD, it will become mainly water polluting and Red category unit.
19.	4	Ayurvedic and homeopathic medicine	20	--	20	15	--	15	15	50	O-O	
20.	7	Brickfields (excluding fly ash brick manufacturing using lime process)	--	--	--	20	--	20	--	50	O-O	Significantly air polluting.
21.	8	Building and construction project more than 20,000 sq. m built up area	20	--	20	20	--	20	--	50	O-O	1. In the pre-construction stage , it is mainly air polluting due to generation of dust (PM) emissions. 2. After construction, it is mainly water polluting. If the discharge is more than 100 KLD, it will be having the normalized score of 75 and be categorized as Red.
22.	6	Ceramics and Refractories	-	-	-	20	-	20	-	50	R-O	i. Mainly air polluting industry. ii. This score is for the units having coal consumption < than 12 MT/day. iii. For the units having coal consumption > 12 MT /day, the normalized air pollution score will be 62.5 and shall be categorized as Red.

NOTARY 17/4/23 VIRENDER SINGH Advocate Dehradun District Reg.No.45(01)2021 GOVT. OF UTTARAKHAND (INDIA)

23.	11	Coal washeries	15	10	25	15	-	15	-	50	R-O	i. Wet washeries are mainly water polluting industry generating effluents which are having inorganic SS & TDS. Additionally, air pollution due to PM emissions is also generated. ii. Water & air pollution scores are jointly normalized to 100.
24.	16	Dairy and dairy products (small scale)	20	--	20	20	--	20	--	50	O-O	Water and air polluting both.
25.	18	DG set of capacity >1MVA but < 5MVA	--	--	--	20	--	20	--	50	O-O	Mainly air polluting . air pollution score is normalized to 100.
26.	17	Dry coal processing, mineral processing, industries involving ore sintering, pelletisating, grinding & pulverization	-	-	-	20	-	20	-	50	R-O	Mainly air polluting industry. Final score is the normalized air pollution score.
27.	19	Fermentation industry including manufacture of yeast, beer, distillation of alcohol (Extra Neutral Alcohol)	20	-	20	-	-	-	-	50	R-O	i. Mainly water polluting industry. This is the normalized water pollution score for units having discharge < 100 KLD. ii. For the units having discharge > 100 KLD, the normalized water pollution score will be 75 and shall be accordingly categorized as Red.
28.	21	Ferrous and Non- ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making	-	-	-	15	5	20	10	50	R-O	i. Mainly air polluting. ii. This score is applicable to secondary production of ferrous & non-ferrous metals (excluding lead) up-to 1 MT/hour production.

NOTARY
7/4/23
VIRENDER SINGH
Advocate
Dehradun District
Reg.No.45(01)2021
GOVT. OF UTTARAKHAND (INDIA)

												iii. For lead, the normalized air pollution score will be = (100*25)/40= 62.5 and is categorized as Red. iv. For Induction Furnace clubbed with AOD furnace – separate calculation shall be made based on the capacity of the furnaces. In such industries, the molten metal from induction furnace is transferred to AOD furnace where other metals like manganese and nickel are added to get the metal of desired constituents. The lime and silicon are also added for reduction of the metal oxides to the base metal. the normalized air pollution score will be = (100*25)/40= 62.5 and is categorized as Red.
29.	26	Fertilizer (granulation / formulation / blending only)	--	--	--	20	--	20	--	50	O-O	Air polluting.
30.	27	Fish feed, poultry feed and cattle feed	--	--	--	20	--	20	--	50	O-O	Obnoxious odour , H2S etc. AP score is normalized to 100
31.	28	Fish processing and packing (excluding chilling of fishes)	20	--	20	--	--	--	--	50	O-O	Mainly water polluting. WP score is normalized to 100.

NOTARY
17/4/23
VIRENDER SINGH
Advocate
Dehradun District
Reg.No.45(01)2021
GOVT. OF UTTARAKHAND (INDIA)

32.	31	Forging of ferrous and non- ferrous metals (using oil and gas fired furnaces)	--	--	--	20	--	20	--	50	O-O	Heating furnace. Mainly air polluting.
33.	32	Formulation/pelletization of camphor tablets, naphthalene balls from camphor/ naphthalene powders.	--	--	--	20	--	20	--	50	O-O	Mainly air polluting. Emissions of Benzene, HC are expected.
34.	33	Glass ceramics, earthen potteries and tile manufacturing using oil and gas fired kilns, coating on glasses using cerium fluorides and magnesium fluoride etc.	--	--	--	20	--	20	--	50	O-O	Mainly air polluting. Emissions of SO2 are expected.
35.	35	Gravure printing, digital printing on flex, vinyl	20	--	20	20	--	20	10	50	O-O	Waste waters , emissions of VOCs
36.	36	Heat treatment using oil fired furnace (without cyaniding)	--	--	--	20	--	20	--	50	O-O	Mainly air polluting and noise generating. AP Score is normalized to 100.
37.	28	Hot mix plants	-	-	-	20	-	20	-	50	R-O	Mainly air polluting. Air pollution scores are normalized to 100.
38.	37	Hotels (< 3 star) or hotels having > 20 rooms and less than 100 rooms.	20	--	20	20	--	20	--	50	O-O	Mainly water polluting. WP score is normalized to 100.
39.	38	Ice cream	20	--	20	20	--	20	--	50	O-O	Wash-water and boilers / oven for pasteurization.
40.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Paint and ink Sludge/residues	-	-	-	20	0	20	0	50	R-O	Mainly air polluting. Air pollution score is normalized to 100
41.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Brass Dross ,, Copper Dross,, Copper Oxide Mill Scale,, Copper Reverts, Cake & Residues,, Waste Copper and copper alloys in	10	-	10	20	-	20	10	50	R-O	Mainly air polluting.

NOTARY
27/4/23
VIRENDER SINGH
Advocate
Dehradun District
Regd No 45/01/2021
GOVT OF UTTARAKHAND (INDIA)

		dispersible form,, Slags from copper processing for further processing or refining ,, Insulated Copper Wire,, Scrap/copper with PVC sheathing including ISRI-code material namely "Druid" ,, Jelly filled Copper cables ,, Zinc Dross-Hot dip Galvanizers SLAB,, Zinc Dross-Bottom Dross,, Zinc ash/Skimming arising from galvanizing and die casting operations,, Zinc ash/Skimming/other zinc bearing wastes arising from smelting and refining,, Zinc ash and residues including zinc alloy residues in dispersible from ,,										
42.	35	Industry or processes involving foundry operations	-	-	-	20	-	20	-	50	R-O	i. This score is valid for the foundries having capacity < 5 MT/hr as such units require the coal/coke @ < 500 kg/hr. ii. The units having capacity of 5 MT/hr and more, the coal/coke consumption will be more than 500 kg/hr and the normalized score will be 62.5 and classified accordingly as Red.
43.	40	Lime manufacturing (using lime kiln)	-	-	-	20	-	20	-	50	R-O	Mainly air polluting
44.	41	Liquid floor cleaner, black phenyl, liquid soap, glycerol mono-stearate manufacturing	20	--	20	20	--	20	--	50	O-O	Both air and water pollution are generated.

NOTARY
7/04/23
VIRENDER SINGH
Advocate
Dehradun District
Reg.No.45(01)2021
GOVT. OF UTTARAKHAND (INDIA)

45.	42	Manufacturing of glass	10	-	-	20	-	20	-	50	R-O	i. Mainly air polluting (melting at 1500ºC and refining . ii. In case of lead glass , the score of A1 will be 25 and accordingly the normalized scores will be 62.5 i.e. Red .
46.	43	Manufacturing of iodized salt from crude/ raw salt	12	--	12	20	--	20	--	50	O-O	Boiling in Evaporators (multiple effect evaporators), centrifuging, iodization with KIO3 mixing . Mainly air polluting. Air pollution score is normalized to 100.
47.	42	Manufacturing of mirror from sheet glass	--	--	--	20	--	20	--	50	O-O	Evaporator & furnace for heating the metal to be applied as reflector on mirror. Mainly air polluting.
48.	44	Manufacturing of mosquito repellent coil	--	--	--	20	--	20	--	50	O-O	Mainly air polluting. Toxic fumes are expected.
49.	46	Manufacturing of Starch/Sago	25	-	25	15	-	15	-	50	R-O	i. Water and air polluting industry. Boiler is used for steam generation. ii. Water & air pollution scores are normalized to 100
50.	46	Mechanized laundry using oil fired boiler	20	--	20	20	--	20	--	50	O-O	Both air and water pollution are generated.
51.	47	Modular wooden furniture from particle board, MDF< swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (With boiler)	--	--	--	20	--	20	--	50	O-O	1. Mainly air polluting. Boiler as well as VOCs from use of adhesives. 2. Without boiler, it will be a Green category industry.
52.	50	New highway construction project	-	-	-	20	-	20	-	50	R-O	Mainly air polluting project.

NOTARY VIRENDER SINGH Advocate Dehradun District Reg.No.45(01)2021 GOVT. OF UTTARAKHAND (INDIA) 17/9/23

53.	51	Non-alcoholic beverages(soft drink) & bottling of alcohol/non alcoholic products	20	-	20	15	5	20	-	50	R-O	i. Both air and water polluting. Score is normalized with air & water pollution. This score is valid for industries having waste-water generation < 100 KLD. ii. For the units having waste-water generation > 100 KLD the , normalized score would be 62.5 and categorized as Red.
54.	49	Paint blending and mixing (Ball mill)	20	--	20	20	--	20	10	50	O-O	Both air and water pollution are generated.
55.	62	Paints and varnishes (mixing and blending)	20	0	0	20	0	20	0	50	**G-O**	Waste-waters as well as fumes of VOCs due to solvents, pigments, varnishes.
56.	51	Ply-board manufacturing(including Veneer and laminate) with oil fired boiler/ thermic fluid heater(without resin plant)	0	--	0	20	--	20	--	50	O-O	Mainly air polluting because of use of boiler. AP score is normalized to 100
57.	52	Potable alcohol (IMFL) by blending, bottling of alcohol products	20	--	20	--	--	--	--	50	O-O	Mainly water polluting. WP score is normalized to 100.
58.	54	Printing ink manufacturing	20	--	20	20	--	20	--	50	O-O	1. Pigments, binders and solvents are used. 2. Boiler is also used. 3. Emissions of VOCs take place.
59.	70	Printing press	20	0	20	20	0	20	0	50	**G-O**	Colored waste-waters containing dyes and VOC emissions are generated.
60.	59	Reprocessing of waste plastic including PVC	20	--	20	20	--	20	--	50	O-O	Large quantities of wash-water and fugitive emissions are generated.
61.	61	Rolling mill (oil or coal fired) and cold rolling mill	10	--	10	20	--	20	--	50	O-O	Mainly air polluting. Air pollution score is normalized to 100. Others - cooling water and recyclable waste oils etc. are generated.
62.	67	Spray painting, paint baking, paint shipping	--	--	--	20	--	20	10	50	O-O	Mainly air polluting. Emissions of VOCs and HC are generated.

NOTARY VIRENDER SINGH Advocate Dehradun District Reg.No.45(01)2021 GOVT. OF UTTARAKHAND (INDIA)

63.	72	Steel and steel products using various furnaces like blast furnace /open hearth furnace/induction furnace/arc furnace/submerged arc furnace / basic oxygen furnace /hot rolling reheated furnace	10	-	10	20	-	20	10	50	R-O	i. Mainly air polluting. In the emissions, oxides of manganese, nickel etc. are also present. ii. Air pollution score is normalized to 100.
64.	73	Stone crushers	-	-	-	20	-	20	-	50	R-O	Mainly air polluting. Air pollution score is normalized to 100.
65.	75	Surgical and medical products including prophylactics and latex	20	-	20	20	-	20	-	50	R-O	Both air as well as water polluting. Air and water pollution scores are normalized to 100.
66.	85	Tephlon based products	0	0	0	20	0	20	0	50	**G-O**	Due to spraying applications, emissions (HC) are generated
67.	70	Thermocol manufacturing (with boiler)	--	--	--	20	--	20	--	50	O-O	Polystyrene is heated. Mainly air polluting with boiler.
68.	82	Tobacco products including cigarettes and tobacco/opium processes	20	-	20	20	-	20	-	50	R-O	Such industries generate both air as well as water pollution. These scores are normalized to 100.
69.	72	Transformer repairing/ manufacturing (dry process only)	--	--	--	20	--	20	10	50	O-O	Mainly air polluting because of ovens, shot-blasting etc.
70.	73	Tyres and tubes vulcanization/ hot retreating	10	--	10	20	--	20	--	50	O-O	Mainly air polluting . Emissions of PM, VOCs and obnoxious odour are generated.
71.	83	Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils	20	-	20	15	5	20	10	50	R-O	i. All sorts of pollution are generated. ii. This score is valid for plants having waste-water generation < 100 KLD. iii. If the waste-water generation is more than 100 KLD, the unit shall be classified as Red.
72.	74	Wire drawing and wire netting	20	--	20	--	--	--	--	50	O-O	Mainly water polluting. WP score is normalized to 100.

NOTARY GOVT. OF UTTARAKHAND (INDIA)
17/4/21
VIRENDER SINGH
Advocate
Dehradun District
Reg.No.45(01)2021

73.	21	Dry cell battery (excluding manufacturing of electrodes) and assembling & charging of acid lead battery on micro scale	30	--	30	15	--	15	10	55	O-O	Water and air polluting both.
74.	50	Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs only and not for commercial purpose)	20	--	20	20	--	20	15	55	O-O	i. All sorts of pollution are generated. ii. R&D activities are to be shifted to Red category.
75.	78	Synthetic resins	20	-	20	20	-	20	15	55	R-O	All sorts of pollution are generated.
76.	79	Synthetic rubber excluding molding	20	-	20	20	-	20	15	55	R-O	i. Most synthetic rubber is created from two materials, styrene and butadiene. Both are currently obtained from petroleum. ii. Process is similar to a part of Petrochemical plants.
77.	9	Cashew nut processing	25	--	25	20	--	20	--	56	O-O	Normal water and air polluting.
78.	12	Coffee seed processing	25	--	25	20	--	20	--	56	O-O	Normal water & air polluting industry.
79.	57	Parboiled Rice Mills	25	-	25	20	-	20	-	56	R-O	i. Rice Mills are generating both air and water pollution. Waste-waters are having high strength in respect of BOD. ii. This is the normalized air & water pollution score for units having waste-water generation < 100 KLD and fuel consumption less than 12 MTD. iii. For units having waste-water generation > 100 KLD or fuel consumption > 12 MTD or both , the unit shall be classified as Red.

NOTARY
17/04/23
VIRENDER SINGH
Advocate
Dehradun District
Reg.No.45(01)2021
GOVT. OF UTTARAKHAND (INDIA)

80.	29	Foam manufacturing	--	--	--	20	--	20	15	58	O-O	i. Raw material is polyurethane, latex etc. ii. Emissions of VOCs and HAPs. CH3Cl2 and similar compounds as blowing agents. iii. Outdated raw materials and spoiled slots are discarded as HW.
81.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Used Oil – As per specifications prescribed from time to time.	10	0	10	20	0	20	15	58.33	R-O	Mainly air polluting and hazardous waste generating industry. Air pollution & HW scores are normalized to 100
82.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Waste Oil ---As per specifications prescribed from time to time.	-	-	-	20	0	20	15	58.33	R-O	Mainly air polluting and hazardous waste generating industry. Air pollution & HW scores are normalized to 100.
83.	56	Producer gas plant using conventional up drift coal gasification (linked to rolling mills glass and ceramic industry refectories for dedicated fuel supply)	--	--	--	20	--	20	15	58.33	O-O	Mainly air polluting & tar (HW) generating. SO2, CO, NOx are generated. Tar is the by-product and utilized by other industries in co-processing.

Note :

i. *Under the column Revised Category, the full forms of the abbreviations are as follows :*
   a. *R-R means original category was Red and revised category is also Red*
   b. *R-O means original category was Red and revised category is Orange*
   c. *O-O means original category was Orange and revised category is also Orange*
   d. *O-G means original category was Orange and revised category is Green*
   e. *O-W means original category was Orange and revised category is White*
   f. *G-O means original category was Green and revised category is Orange*
   g. *G-G means original category was Green and revised category is also Green*
   h. *G-W means original category was Green and revised category is White*

NOTARY
17/04/23
VIRENDER SINGH
Advocate
Dehradun District
Reg.No.45(01)2021
GOVT. OF UTTARAKHAND (INDIA)

ii. *There are specific remarks in respect of some of the industrial sectors. These sectors are either merged with other relevant sectors or deleted due to duplication / vague category. The overall details are as follows:*

Sl No.	Original Sl No.	Industry Sector	Original Category	Remarks
1	24	Excavation of sand from the river bed (excluding manual excavation)	O	Since such types of activities cause ecological disturbances, the instructions issued by the government from time to time be followed. To be categorized by MoEF&CC.
2	39	Infrastructure Development Project	O	Vast variety of such projects come under such category. This is to be decided by the concerned SPCB in line of EIA Notification , 2006.
3	53	Power press	O	Very vague term hence deleted. Such types of general engineering units have already been covered.

Annexure NO- R1/3

806

क्रम संख्या–151 पंजीकरण संख्या–यू0ए0/डी0ओ0/डी0डी0एन0/30/2015–17

सरकारी गजट, उत्तराखण्ड

उत्तराखण्ड सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग–4, खण्ड (ख)
(परिनियत आदेश)

देहरादून, शुक्रवार, 30 सितम्बर, 2016 ई0
आश्विन 08, 1938 शक सम्वत्

उत्तराखण्ड शासन
औद्योगिक विकास अनुभाग–1
संख्या 1561/VII–1/80–ख/2016
देहरादून, 30 सितम्बर, 2016

NOTARY
17/04/23
VIRENDER SINGH
Advocate
Dehradun District
Reg.No.46(01)2021
GOVT. OF UTTARAKHAND (INDIA)

कार्यालय ज्ञाप

प0 आ0–136

उत्तराखण्ड राज्य में विभिन्न प्रकार के खनिजों का दोहन आधुनिक एवं वैज्ञानिक विधि से सुनिश्चित करने, पर्यावरण एवं पारिस्थितिकी का संरक्षण करने, बेरोजगारों को रोजगार उपलब्ध कराने, खनिजों से राजस्व में वृद्धि करने तथा अवैध खनन/अवैध परिवहन की रोकथाम एवं प्रभावी नियंत्रण सुनिश्चित करने हेतु राज्य के आर्थिक एवं औद्योगिक विकास की पूर्ति एवं मानव संसाधनों को प्रोत्साहित करने के उद्देश्य से शासन के कार्यालय ज्ञाप संख्या–1033/VII-1/2015/146–ख/2010 दिनांक 31 जुलाई, 2015 द्वारा उत्तराखण्ड उपखनिज (बालू, बजरी, बोल्डर, ईंट आदि) नीति, 2015 का प्रख्यापन किया गया था। वर्तमान में उपखनिजों के बालू, बजरी एवं बोल्डर के चुगान कार्य के सरलीकरण हेतु इस संबंध में विद्यमान नीति और आदेशों को अतिक्रमित करते हुए खनिज विकास एवं राजस्व हित में राज्यपाल निम्नवत् उत्तराखण्ड उपखनिज (बालू, बजरी, बोल्डर) चुगान नीति, 2016 प्रख्यापित किये जाने की सहर्ष स्वीकृति प्रदान करते हैं :–

उत्तराखण्ड उपखनिज (बालू, बजरी, बोल्डर) चुगान नीति, 2016

संक्षिप्त नाम और प्रारम्भ

1 (1) इस नीति का संक्षिप्त नाम उत्तराखण्ड उपखनिज (बालू, बजरी, बोल्डर) चुगान नीति, 2016 है।

(2) यह तुरन्त प्रवृत्त होगी।

807

परिभाषाएं

2 जब तक इस नीति में अन्य कोई बात अपेक्षित न हो–

(क) "राज्यपाल" से उत्तराखण्ड का राज्यपाल अभिप्रेत है;

(ख) "सरकार" से उत्तराखण्ड राज्य सरकार अभिप्रेत है;

(ग) "आयुक्त" से किसी मण्डल के राजस्व प्रशासन का मुख्य भारधारक अधिकारी अभिप्रेत है;

(घ) "कलेक्टर" से किसी जिले के राजस्व प्रशासन का मुख्य भार साधक अधिकारी अभिप्रेत है;

(ङ) "निदेशक" से अभिप्रेत निदेशक, भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, उत्तराखण्ड से है;

(च) "निदेशक द्वारा प्राधिकृत अधिकारी" से अभिप्रेत जनपद स्तर पर तैनात सहायक भूवैज्ञानिक/खान अधिकारी, उप निदेशक/भूवैज्ञानिक/उप निदेशक/ज्येष्ठ खान अधिकारी से है;

(छ) "स्थानीय अधिकारी" से अभिप्रेत नगर पंचायत, नगर पालिका, नगर निगम और जिला बोर्ड का निकाय या अन्य प्राधिकारी जो क्रमशः नगर पंचायत, नगर पालिका, नगर निगम और जिला पंचायत के नियंत्रण या प्रबन्ध का सरकार द्वारा न्यस्त है;

(ज) "व्यक्ति" के अन्तर्गत कोई कम्पनी या संगम या व्यष्टि निकाय, चाहे निगमित हो या नहीं सम्मिलित है;

(झ) पर्वतीय क्षेत्र : पर्वतीय क्षेत्र के अन्तर्गत जिला उत्तराकाशी, चमोली, रूद्रप्रयाग, बागेश्वर एवं पिथौरागढ़, जिला टिहरी गढवाल (तहसील नरेन्द्रनगर का मैदानी भाग छोड़कर), पौड़ी गढवाल (तहसील कोटद्वार का मैदानी भाग छोड़कर), अल्मोडा (सम्पूर्ण भाग), चम्पावत (तहसील पूर्णागिरी का मैदानी भाग छोड़कर), जिला नैनीताल (तहसील हल्द्वानी, कालाढूंगी, रामनगर का मैदानी क्षेत्र छोड़कर), जिला देहरादून (तहसील ऋषिकेश, डोईवाला, देहरादून, विकासनगर और कालसी का मैदानी भाग छोड़कर) सम्मिलित है;

(ट) मैदानी क्षेत्र :– मैदानी क्षेत्र के अन्तर्गत जिला टिहरी गढवाल (नरेन्द्रनगर का मैदानी भाग), पौड़ी गढ़वाल (तहसील कोटद्वार का मैदानी भाग), चम्पावत (तहसील पूर्णागिरी का मैदानी भाग), जिला नैनीताल (तहसील हल्द्वानी, कालाढूंगी, रामनगर का मैदानी क्षेत्र), जिला देहरादून (तहसील ऋषिकेश, डोईवाला, देहरादून, विकासनगर और कालसी का मैदानी भाग), जिला हरिद्वार एवं जिला उधमसिहनगर के सम्पूर्ण भाग सम्मलित है;

(ठ) "चुगान" का तात्पर्य नदी के जल प्रवाह को नदी के मध्य में केन्द्रित करने हेतु नदी द्वारा निक्षेपित/जमा उपखनिज बालू बजरी बोल्डर, का मानव शक्ति से निकासी ;

(ड) "चुगान वर्ष" का तात्पर्य वर्षाकाल के उपरान्त 01 अक्टूबर से 30 जून तक की अवधि का है;

(ड) "शब्द" और "पद" जो परिभाषित नहीं है, परन्तु साधारण खण्ड अधिनियम, 1897 में परिभाषित है, के वही अर्थ होंगे, जो उनके लिए उक्त अधिनियम में दिये गये है;

खनिज की मात्रा का आंकलन

3 (क) उपखनिज क्षेत्रों में निक्षेपित उपखनिज बालू, बजरी, बोल्डर की अधिकतम मात्रा वही मानी जायेगी, जो पर्यावरणीय स्वीकृति में निर्धारित की गयी है अथवा भूतत्व एवं खनिकर्म विभाग द्वारा आंगणित की गयी है। उपखनिज क्षेत्रों में निक्षेपित उपखनिज बालू, बजरी, बोल्डर की आंगणित मात्रा पर देय रायल्टी की धनराशि व अपरिहार्य भाटक धनराशि (Dead rent) का आंकलन संबंधित जनपद के निदेशक, भूतत्व एवं खनिकर्म इकाई द्वारा प्राधिकृत विभागीय अधिकारी द्वारा किया जायेगा।

NOTARY VIRENDER SINGH Advocate Dehradun District Reg.No.45(01)2024 GOVT. OF UTTARAKHAND (INDIA) 17/04/23

(ख) राजस्व नदी उपखनिज क्षेत्रों में सम्बन्धित निगम के द्वारा प्रत्येक वर्ष वर्षा काल के उपरान्त रेपिड सर्वे (Rapid Survey) भूतत्व एवं खनिकर्म इकाई के अधिकारियों के साथ करने के उपरान्त संबंधित चुगान क्षेत्र में निकासी योग्य उपखनिज की मात्रा घोषित करेगा। उक्त घोषित मात्रा को उक्त चुगान क्षेत्र को निविदा प्रणाली से राज्य के स्थानीय व्यक्ति/संस्थाओं को आवंटित किये जाने हेतु निविदित आधार मात्रा माना जायेगा।

(ग) निगमों द्वारा छोड़े गये लाटों को जनपद के निजी व्यक्तियों/संस्थाओं को निविदा प्रणाली के माध्यम से आवंटन किये जाने हेतु ई०आई०ए० की मात्रा का 50 प्रतिशत आधार मात्रा (Tender Base Quantity) होगा।

(घ) नदी तल स्थित नाप भूमि चुगान क्षेत्रों में चुगान वर्ष हेतु पर्यावरणीय अनुमति में निर्धारित की गयी उपखनिज की मात्रा अथवा भूतत्व एवं खनिकर्म विभाग के द्वारा आंगणित की गयी मात्रा चुगान हेतु मान्य होगी।

(ड़) पर्वतीय क्षेत्रों हेतु रायल्टी दर तत्समय निर्धारित न्यूनतम रायल्टी दर का 50 प्रतिशत लागू होगा।

(च) नदी चुगान क्षेत्रों अथवा नदी क्षेत्र के इतर चुगान क्षेत्रों सें उप खनिज की निकासी अधिकतम 1.5 मी० की गहराई या under ground water table जो भी न्यून हो, तक चुगान किया जायेगा।

चुगान पट्टे /अनुज्ञा हेतु आवेदन

4 निगमों एवं निजी व्यक्तियों के द्वारा चुगान पट्टे हेतु आवेदन उत्तराखण्ड उपखनिज परिहार नियमावली, 2001 (समय–समय पर यथासंशोधित) के नियम–6 में निर्धारित प्रारूप प्रपत्र एम0एम0–1 में तथा अल्प अवधि के अनुज्ञा हेतु आवेदन नियम–52 में निर्धारित प्रपत्र एम0एम0–8 में सम्बन्धित जिलाधिकारी कार्यालय में चार प्रतियों में आवश्यक संलग्नकों सहित प्रस्तुत किया जायेगा।

चुगान पट्टे/ अनुज्ञा हेतु आवेदन शुल्क

5 चुगान पट्टे हेतु आवेदन शुल्क ₹ 1,00,000/– तथा अल्प अवधि के चुगान अनुज्ञा हेतु आवेदन शुल्क ₹ 5000/–होगा, जो ट्रेजरी चालान के माध्यम से निर्धारित लेखाशीर्षक–"0853 अलौह धातु खनन एवं धातुकर्म उद्योग" में सम्बन्धित जनपद के कोषागार मे आवेदक द्वारा जमा कराया जाना होगा।

उपखनिज क्षेत्रों के चिन्हीकरण हेतु समिति

6 (क) नदी तल उपखनिज क्षेत्रों के चिन्हीकरण एवं स्थलीय संयुक्त निरीक्षण हेतु निम्नानुसार जनपद स्तर पर समिति का गठन किया जाता है:–

1– उपजिलाधिकारी	– अध्यक्ष।
2– प्रभागीय वनाधिकारी के प्रतिनिधि	– सदस्य।
3– सिंचाई विभाग के सहायक अभियन्ता	– सदस्य।
4– भूवैज्ञानिक	– सदस्य।
5– खान अधिकारी	– सदस्य सचिव।

उप खनिज क्षेत्रों में उप खनिज की मात्रा के आंकलन/सत्यापन हेतु समिति

(ख) प्रत्येक वर्ष वर्षाकाल के समाप्ति के उपरान्त 15 सितम्बर से 30 सितम्बर तक समस्त उपखनिज क्षेत्रों में निक्षेपित उपखनिज बालू, बजरी, बोल्डर की मात्रा का आंकलन/सत्यापन एवं स्थलीय निरीक्षण हेतु निम्नानुसार गठित समिति द्वारा किया जायेगा :–

1– उपजिलाधिकारी	– अध्यक्ष।
2– भूवैज्ञानिक/खान अधिकारी	– सदस्य।

उक्त समिति द्वारा संयुक्त निरीक्षण आख्या सम्बन्धित जिलाधिकारी को 30 सितम्बर तक उपलब्ध करायी जायेगी।

NOTARY 17/04/23 VIRENDER SINGH Advocate Dehradun District Reg.No:45(01)2024 GOVT. OF UTTARAKHAND (INDIA)

809

(ग) समिति द्वारा उपखनिज रेत, बजरी एवं बोल्डर के आंकलन के उपरान्त पट्टाधारकों के द्वारा निम्नवत सूचना भूतत्व एवं खनिकर्म कार्यालय में उपलब्ध कराया जाना आवश्यक होगा :–

क. चुगान स्थल का सेटेलाईट फोटोग्राफ (Satellite Photograph)।

ख. जी0पी0एस0 लोकेशन कोर्डिनेट्स।

ग. जमा आर0बी0एम0 का आधुनिक उपकरण जैसे ड्रोन से लिया गया फोटोग्राफ।

उक्तानुसार कार्यवाही में आने वाला व्यय संबंधित निगम एवं संबंधित निजी पट्टाधारक द्वारा किया जायेगा।

उप खनिजों की निकासी हेतु न्यूनतम निर्धारित शुल्क

7 खनिजों की निकासी पर निगम एवं निजी पट्टाधारकों द्वारा निम्नलिखित शुल्क समान रूप से देय होंगे :– उपखनिज की रायल्टी दर, स्टाम्प शुल्क, रिवर ट्रेनिंग, विकास शुल्क एवं क्षतिपूर्ति। इस संबंध में शासन द्वारा पृथक से आदेश निर्गत किये जायेंगे। निगम/निजी व्यक्ति उक्त निर्धारित मदों के अतिरिक्त अन्य व्यय, जो निगम/निजी व्यक्ति उचित समझे, व्यापार कर/आयकर के साथ जोड़ कर प्रतिस्पर्धात्मक दृष्टि से निर्धारित किये जाने हेतु स्वतंत्र होंगे।

राजस्व भूमि/निजी भूमि के खनन पट्टा/अनुज्ञाधारक रिवर ट्रेनिंग, विकास शुल्क एवं क्षतिपूर्ति की धनराशि जिला खनिज फाउण्डेशन में जमा की जायेगी। वन क्षेत्रों हेतु वन संरक्षण अधिनियम, 1980 के अधीन प्राप्त अनुमति में उल्लिखित दिशा–निर्देशों के अनुसार जमा की जायेगी।

निगमों हेतु राजस्व नदी उपखनिज क्षेत्रों में चुगान की प्रक्रिया

8 (क) राज्य के राजस्व नदी उपखनिज क्षेत्रों में उपखनिज बालू, बजरी एवं बोल्डर के चुगान हेतु पट्टे गढ़वाल क्षेत्र में गढ़वाल मण्डल विकास निगम, कुमाऊं मण्डल क्षेत्र में कुमाऊं मण्डल विकास निगम को तथा वन क्षेत्र में प्रवाहित होने वाले नदी तल के उपखनिज क्षेत्रों में उपखनिज के चुगान के पट्टे उत्तराखण्ड वन विकास निगम को उत्तराखण्ड उपखनिज परिहार नियमावली, 2001 के प्रावधानानुसार निर्धारित प्रपत्र एम0एम0–1 में निर्धारित आवेदन शुल्क सहित आवेदन करने के उपरान्त तथा ई0आई0ए0 नोटिफिकेशन, 2006 के अन्तर्गत पर्यावरणीय अनुमति व अन्य वांछित अनुमतियां प्राप्त होने के उपरान्त पांच वर्ष की अवधि हेतु निदेशक भूतत्व एवं खनिकर्म की संस्तुति के उपरान्त शासन द्वारा स्वीकृत किये जायेंगे।

(ख) निगमों द्वारा प्रत्येक वर्ष आवंटित राजस्व लाटों में Rapid survey के उपरान्त आंकलित उपखनिज की निकासी योग्य मात्रा के आधार पर निविदा की कार्यवाही की जायेगी। आधार मात्रा के ऊपर अधिकतम मात्रा की निविदा देने वाले निविदादाता को सफल निविदादाता घोषित किया जायेगा। निविदादाता द्वारा निविदा में लगाई गई अधिकतम निविदा ई0आई0ए0 में निर्धारित मात्रा से अधिक नहीं होगी। यदि निविदा में दो या दो से अधिक निविदादाताओं के द्वारा समान मात्रा की निविदा लगाई जाती है तो उस दशा में सफल निविदादाता का चयन संबंधित निविदादाताओं की उपस्थिति में लॉटरी प्रक्रिया से किया जायेगा।

निविदा (Tender) प्रक्रिया के माध्यम से निविदित मात्रा के चुगान का चयनित व्यक्ति/संस्था द्वारा वर्षा काल के उपरान्त चुगान सत्र 01 अक्टूबर से आगामी 30 जून तक कराया जायेगा। निविदा हेतु राज्य के ऐसे उद्यमी/व्यक्ति/संस्था पात्र होंगे, जिनको पूर्व में खनन पट्टा/स्टोन केशर/स्क्रीनिंग प्लान्ट/भण्डारण अनुज्ञा स्वीकृत किया गया हो,

प्रतिबन्ध यह होगा कि भण्डारण अनुज्ञाधारक के पास कम से कम 5000 टन भण्डारण क्षमता के संचालन का न्यूनतम एक वर्ष का अनुभव तथा खनन पट्टाधारक के पक्ष में स्वीकृत खनन पट्टा संचालन का 01 वर्ष का अनुभव हो।

NOTARY
17/04/23
VIRENDER SINGH
Advocate
Dehradun District
Reg.No.45(01)2021
GOVT. OF UTTARAKHAND (INDIA)

(ग) निगमों के द्वारा राजस्व चुगान क्षेत्रों को निविदा प्रक्रिया से आवंटन हेतु कार्यवाही 21 दिन की विज्ञप्ति स्थानीय समाचार पत्रों में प्रकाशित कर की जायेगी। प्रथम विज्ञप्ति के उपरान्त चुगान क्षेत्रों के आवंटन न होने पर दूसरी विज्ञप्ति एक सप्ताह के लिये प्रकाशित की जायेगी। दूसरी विज्ञप्ति के उपरान्त भी यदि चुगान क्षेत्र निविदा पर आवंटित नहीं हो पाता है, तो उस दशा में चुगान का कार्य स्वयं निगम के द्वारा किया जायेगा।

(घ) चुगान वर्ष में निविदित मात्रा की निकासी हो जाने पर यदि सफल निविदादाता अथवा निगम द्वारा और अधिक मात्रा निकालने का अनुरोध करने पर जनपद स्तर पर गठित समिति की संस्तुति पर जिलाधिकारी अधिकतम पर्यावरणीय अनुमति में निर्धारित मात्रा तक अवशेष खनिज की मात्रा पर देय रायल्टी धनराशि सफल निविदादाता अथवा निगम से अग्रिम रूप से जमा कराने के उपरान्त अवशेष अवधि हेतु अनुमति प्रदान की जायेगी, जिसकी सूचना निदेशक, भूतत्व एवं खनिकर्म इकाई को प्रेषित की जायेगी।

(ङ) निगमों के द्वारा स्वीकृत क्षेत्र में चुगान कार्य करने से पूर्व एवं चुगान समाप्ति के समय का आधुनिक उपकरण जैसे ड्रोन से लिये गये फोटोग्राफ की प्रति भूतत्व एवं खनिकर्म इकाई एवं सम्बन्धित जिलाधिकारी कार्यालय में जमा कराया जाना आवश्यक होगा।

निगमों द्वारा छोड़े गये राजस्व/वन नदी तल उपखनिज क्षेत्रों में चुगान की प्रकिया

9 निगमों द्वारा छोड़े गये लाटों की गठित समिति की संयुक्त निरीक्षण आख्या के आधार पर पर्यावरणीय स्वीकृति भूतत्व एवं खनिकर्म इकाई द्वारा करायी जायेगी। तदोपरान्त निदेशक, भूतत्व एवं खनिकर्म इकाई द्वारा घोषित चुगान लाटों को संबंधित जनपद के ज़िलाधिकारी के द्वारा निविदा (Tender) प्रकिया के माध्यम से जनपद के स्थानीय व्यक्तियों/संस्थाओं को चुगान वर्ष 01 अक्टूबर से 30 जून तक के लिये आवंटित किया जायेगा।

जिलाधिकारी के द्वारा चुगान क्षेत्रों को निविदा प्रक्रिया से आवंटन हेतु कार्यवाही 21 दिन की विज्ञप्ति स्थानीय समाचार पत्रों में प्रकाशित कर की जायेगी। प्रथम विज्ञप्ति के उपरान्त चुगान क्षेत्रों के आवंटन न होने पर दूसरी विज्ञप्ति एक सप्ताह के लिये प्रकाशित की जायेगी। दूसरी विज्ञप्ति के उपरान्त भी यदि चुगान क्षेत्र टेण्डर पर आवंटित नहीं हो पाता है, तो उस दशा में संबंधित जिलाधिकारी के द्वारा उक्त चुगान क्षेत्र में निक्षेपित उपखनिज की मात्रा का पुनः आंकलन कराये जाने हेतु निदेशक, भूत्तव एवं खनिकर्म इकाई को कारण सहित सूचित करेगा। निदेशक, भूतत्व एवं खनिकर्म इकाई द्वारा उक्त चुगान क्षेत्र के सम्बन्ध में शासन को अवगत कराते हुये उक्त चुगान क्षेत्र में निक्षेपित उपखनिज का पुनः आंकलन कराते हुये सम्बन्धित जिलाधिकारी को पुनः निविदा के माध्यम से आवंटन हेतु सूचित करेगा।

चुगान वर्ष में निविदा में निर्धारित उपखनिज की मात्रा की निकासी के उपरान्त उक्त क्षेत्र में पट्टाधारक द्वारा अतिरिक्त जमा उपखनिज के चुगान हेतु अनुरोध करने पर उपजिलाधिकारी की अध्यक्षता में जनपद स्तरीय समिति की स्थलीय निरीक्षण आख्या के आधार पर अवशेष आंगणित उपखनिज की मात्रा पर देय रायल्टी धनराशि पट्टाधारक से अग्रिम रूप से जमा कराने के उपरान्त अवशेष अवधि हेतु अनुमति संबंधित जिलाधिकारी के द्वारा प्रदान की जायेगी, जिसकी सूचना निदेशक, भूतत्व एवं खनिकर्म इकाई को प्रेषित की जायेगी।

उक्त लाटों हेतु 01 चुगान वर्ष हेतु ई०आई०ए० अथवा भूतत्व एवं खनिकर्म इकाई द्वारा निर्धारित उपखनिज की मात्रा ही निकासी की अधिकतम मात्रा के रूप में मान्य होगी।

सफल निविदादाता द्वारा स्वीकृत चुगान क्षेत्र में चुगान कार्य करने से पूर्व एवं उक्त

NOTARY
17/04/23
VIRENDER SINGH
Advocate
Dehradun District
Reg.No.45(01)2024
GOVT. OF UTTARAKHAND (INDIA)

चुगान वर्ष में चुगान समाप्ति के समय का आधुनिक उपकरण जैसे ड्रोन से लिये गये फोटोग्राफ की प्रति भूतत्व एवं खनिकर्म इकाई एवं सम्बन्धित जिलाधिकारी कार्यालय में जमा कराया जाना आवश्यक होगा। उक्तानुसार कार्यवाही में आने वाला व्यय संबंधित सफल निविदादाता द्वारा स्वयं वहन किया जायेगा।

निजी व्यक्तियों को नदी तल स्थित नाप भूमि में चुगान की प्रक्रिया

10 नदी तल से संबंधित निजी नाप भूमि में चुगान के पट्टे स्थानीय व्यक्तियों को उत्तराखण्ड उपखनिज परिहार नियमावली, 2001 (समय–समय पर यथासंशोधित) के प्रावधानानुसार बिना विज्ञप्तिकरण के ई0आई0ए0 नोटिफिकेशन, 2006 के अन्तर्गत पर्यावरणीय अनुमति के उपरान्त चुगान वर्ष की अवधि (01 अक्टूबर से 30 जून तक) हेतु जिलाधिकारी एवं निदेशक भूतत्व एवं खनिकर्म इकाई की संस्तुति के आधार पर राज्य सरकार द्वारा स्वीकृत किये जायेंगे, जिसमें भूस्वामी अथवा भूस्वामी द्वारा सहमति प्राप्त आवेदक, जो उत्तराखण्ड राज्य का स्थायी निवासी हो तो उसे चुगान पट्टा दिया जायेगा। संबंधित चुगान लाट से निकासी हेतु अधिकतम मात्रा वही मान्य होगी, जो पर्यावरणीय अनुमति में निर्धारित की गयी हो अथवा भूतत्व एवं खनिकर्म इकाई के अधिकारियों के द्वारा आंगणित की गयी हो। निकासी हेतु निर्धारित मात्रा पर देय रायल्टी की धनराशि का आंकलन निदेशक, भूतत्व एवं खनिकर्म इकाई द्वारा प्राधिकृत विभागीय अधिकारी के द्वारा किया जायेगा। पट्टाधारक के द्वारा चुगान वर्ष हेतु निर्धारित रायल्टी धनराशि का भुगतान जिलाधिकारी द्वारा निर्धारित किश्तों में किया जायेगा।

निजी भूमि के पट्टों के संबंध में यदि भूमि अनुसूचित जाति/अनुसूचित जनजाति के व्यक्तियों की हैं, तो उक्त भूमि के पट्टे अनुसूचित जाति/अनुसूचित जनजाति के व्यक्तियों को ही आवंटित किये जायेंगे।

पट्टाधारक के द्वारा स्वीकृत चुगान क्षेत्र में चुगान कार्य करने से पूर्व एवं उक्त चुगान वर्ष में चुगान समाप्ति के समय का आधुनिक उपकरण जैसे ड्रोन से लिये गये फोटोग्राफ की प्रति भूतत्व एवं खनिकर्म इकाई एवं सम्बन्धित जिलाधिकारी कार्यालय में जमा कराया जाना आवश्यक होगा।

NOTARY VIRENDER SINGH Advocate Dehradun District Reg.No.45(01)2021 17/4/2023 GOVT. OF UTTARAKHAND (INDIA)

इस नीति के प्रख्यापन के पूर्व से स्वीकृत पट्टाधारकों के द्वारा प्रत्येक चुगान वर्ष के प्रारम्भ एवं समाप्ति में स्वीकृत चुगान पट्टा के संबंध में निम्नवत सूचना भूतत्व एवं खनिकर्म कार्यालय में उपलब्ध कराया जाना आवश्यक होगा :–

क. चुगान स्थल का सेटेलाईट फोटोग्राफ (Satellite Photograph)।

ख. जी0पी0एस0 लोकेशन कोर्डिनेट्स।

ग. जमा आर0बी0एम0 का आधुनिक उपकरण जैसे ड्रोन से लिया गया फोटोग्राफ।

पूर्व से स्वीकृत पट्टाधारकों के द्वारा उपरोक्त सूचना उपलब्ध न कराये जाने पर निदेशक, भूतत्व एवं खनिकर्म इकाई द्वारा प्राधिकृत विभागीय अधिकारी द्वारा ई–रवन्ना निर्गत नहीं किया जायेगा।

इस नीति के प्रख्यापन से पूर्व निजी नाप भूमि में विभिन्न अवधियों हेतु स्वीकृत चुगान पट्टों का प्रत्येक वर्ष नवीनीकरण स्वीकृत अवधि तक जिलाधिकारी की संस्तुति पर निदेशक, भूतत्व एवं खनिकर्म इकाई द्वारा किया जायेगा।

चुगान पट्टे की अवधि

11 निगमों एवं निजी नाप भूमि में बालू, बजरी एवं बोल्डर के चुगान पट्टों की अवधि निम्नवत् रहेगी :–

(क) निगमों के लिए चुगान पट्टे की अवधि :– 05 वर्ष

(ख) निगमों एवं निगमों द्वारा छोड़े गये लाटों पर निविदा के आधार पर लाट पर चुगान की अवधि :–01 अक्टूबर से आगामी 30 जून तक।

(ग) निजी नाप भूमि में चुगान की अवधि :– 01 वर्ष।

परन्तु पूर्व से स्वीकृत निजी नाप भूमि के पट्टे स्वीकृत अवधि तक चलते रहेंगे।

चुगान अनुज्ञा की अवधि

12 उत्तराखण्ड उपखनिज परिहार नियमावली, 2001 के नियम–51 के प्रावधानानुसार चुगान अनुज्ञा की अधिकतम अवधि 06 माह तक होगी।

8/2

उपखनिज पर देय रायल्टी का निर्धारण	13	प्रत्येक चुगान क्षेत्र से निकासी किये गये उपखनिज पर रायल्टी का आंगणन उत्तराखण्ड उपखनिज परिहार नियमावली, 2001 (समय-समय पर यथासंशोधित) के नियम-21 की प्रथम अनुसूची में निर्धारित उपखनिज की रायल्टी दर के अनुसार किया जायेगा।
उपखनिज क्षेत्र का अपरिहार्य भाटक/पट्टा धनराशि का निर्धारण	14	चुगान पट्टे पर स्वीकृत क्षेत्र का वार्षिक अपरिहार्य भाटक (Dead rent) का आंगणन चुगान क्षेत्रों हेतु Rapid Survey द्वारा आगणित मात्रा का 50 प्रतिशत मात्रा पर देय रायल्टी की धनराशि वार्षिक अपरिहार्य भाटक/पट्टा धनराशि के रूप में आगणित की जायेगी, जिसे निगम एवं निजी पट्टाधारकों द्वारा निर्धारित लेखाशीर्षक में जमा कराया जाना अनिवार्य होगा। आगामी वर्षों में अपरिहार्य भाटक/पट्टा धनराशि के आंकलन में वार्षिक वृद्धि नहीं की जायेगी जब तक नियमानुसार उपखनिजों की रायल्टी पुनर्निर्धारित नहीं होती है।
पट्टा धनराशि/अपरिहार्य भाटक की धनराशि का भुगतान की प्रक्रिया	15	पट्टाधारक के द्वारा पट्टाधनराशि/अपरिहार्य भाटक की धनराशि का भुगतान निर्धारित लेखाशीर्षक में पट्टाविलेख में निर्धारित मासिक किश्तों में निर्धारित समयान्तर्गत किया जायेगा। प्रतिबन्ध यह होगा कि निकासी की रायल्टी या पट्टा धनराशि/अपरिहार्य भाटक की धनराशि, जो भी अधिक हो, देय होगा।
पट्टा धनराशि/अपरिहार्य भाटक की धनराशि का भुगतान न किये जाने का परिणाम	16	पट्टाधारक के द्वारा पट्टा धनराशि/अपरिहार्य भाटक या रायल्टी की धनराशि का भुगतान समयान्तर्गत न किये जाने की दशा में उत्तराखण्ड उपखनिज परिहार नियमावली, 2001 (समय-समय पर यथासंशोधित) के नियम-58 के अनुसार बकाया धनराशि पर 24 प्रतिशत प्रतिवर्ष की दर से साधारण ब्याज लिया जायेगा।
चुगान पट्टा का पट्टाविलेख/एम०ओ०यू०/निविदा का एम०ओ०यू०	17	निजी भूमि पट्टाधारकों के द्वारा स्वीकृत चुगान पट्टा विलेख का निष्पादन उत्तराखण्ड उपखनिज परिहार नियमावली, 2001 के नियम-14 के अन्तर्गत निर्धारित प्रारूप एम०एम०-3 में निर्धारित स्टाम्प पर कराया जाना होगा। निगम चुगान प्रारम्भ करने से पूर्व निदेशक, भूतत्व एवं खनिकर्म इकाई से समस्त औपचारिकतायें पूर्ण करते हुये निर्धारित प्रपत्र पर एम०ओ०यू० हस्ताक्षर करने के उपरान्त ही उपखनिज का चुगान प्रारम्भ करेंगे। निगम क्षेत्र हेतु निविदा में घोषित सफल निविदाकार द्वारा प्रबन्ध निदेशक के साथ एम०ओ०यू० किया जायेगा तथा निगम द्वारा छोड़े गये लाट हेतु घोषित सफल निविदाकार द्वारा जिलाधिकारी के साथ पट्टा विलेख किया जायेगा।
चुगान पट्टे का समर्पण	18	कोई पट्टेदार चुगान पट्टे के समर्पण हेतु राज्य सरकार को कम से कम 02 माह की लिखित नोटिस देने के पश्चात् ही चुगान पट्टा समाप्त करेगा। संबंधित जिलाधिकारी के द्वारा पट्टेदार द्वारा प्रस्तुत चुगान पट्टे के समर्पण हेतु नोटिस के क्रम में चुगान लाट का सत्यापन उपजिलाधिकारी की गठित समिति से कराने के उपरान्त समर्पण स्वीकार करने हेतु प्रस्ताव निदेशक, भूतत्व एवं खनिकर्म इकाई को प्रेषित किया जायेगा तथा निदेशक, भूतत्व एवं खनिकर्म इकाई की संस्तुति के उपरान्त पट्टे का समर्पण शासन द्वारा स्वीकार किया जा सकेगा।
चुगान पट्टे का हस्तान्तरण	19	निजी चुगान पट्टाधारक की मृत्यु की दशा में स्वीकृत चुगान पट्टा उनके विधिक वारिस को पट्टे की अवशेष अवधि हेतु हस्तान्तरित होगा। पट्टाधारक की मृत्यु की तिथि से विधिक वारिस घोषित होने के उपरान्त राजस्व विभाग द्वारा विधिक वारिस के सत्यापन संबंधी आख्या उपलब्ध कराने तक चुगान क्षेत्र में कार्य स्थगन रहेगा। विधिक वारिस के सत्यापन आख्या उपलब्ध होने के 01 माह के अन्दर चुगान पट्टे के हस्तान्तरण हेतु जिलाधिकारी तथा निदेशक, भूतत्व एवं खनिकर्म इकाई की संस्तुति के उपरान्त शासन द्वारा अनुमति प्रदान की जायेगी।

NOTARY 17/04/23 VIRENDER SINGH Advocate Dehradun District Reg.No.45(01)2024 GOVT. OF UTTARAKHAND (INDIA)

8/13

सार्वजनिक स्थल, नदी पर निर्मित पुल, नदी के किनारे आदि से सुरक्षित दूरी

20 (1) राज्य के वन नदी क्षेत्रों में नदी की कुल चौड़ाई का दोनों किनारों से एक चौथाई भाग छोड़कर तथा वन नदी तलों से भिन्न राजस्व नदी क्षेत्रों में नदी की कुल चौड़ाई का दोनों किनारों से 15–15 प्रतिशत भाग छोड़कर उपखनिज का चुगान कार्य किया जायेगा।

(2) इसके अतिरिक्त पुल, शमशान, सार्वजनिक स्थल आदि से अपस्ट्रीम साईड में 100 मी0 तथा डाउन स्ट्रीम में भी 100 मी0 की क्षेत्र को प्रतिबन्धित करते हुये उपखनिज का चुगान कार्य अनुमत गहराई तक किया जायेगा।

चुगान पट्टा/अनुज्ञा हेतु पर्यावरणीय अनुमति हेतु आशय पत्र (Letter of Intent)

21 (1) निगम के चुगान क्षेत्रों में उपखनिज बालू, बजरी, बोल्डर के चुगान के लिये ई0आई0ए0 नोटिफिकेशन, 2006 के अन्तर्गत पर्यावरणीय अनुमति हेतु आशय पत्र (Letter of Intent) निदेशक, भूतत्व एवं खनिकर्म इकाई द्वारा जारी किया जायेगा।

(2) निजी नाप भूमि में उपखनिज बालू, बजरी, बोल्डर एवं पत्थर के चुगान पट्टा/चुगान अनुज्ञा हेतु ई0आई0ए0 नोटिफिकेशन, 2006 के अन्तर्गत पर्यावरणीय अनुमति प्राप्त किये जाने हेतु आशय पत्र (Letter of Intent) शासन के द्वारा जारी किया जायेगा।

चुगान प्रशासन का सफल संचालन

22 (1) चुगान पट्टा क्षेत्रों से निकासी किये गये उपखनिज की मात्रा का आंगणन आयतन (Volume) में न करके भार (Weight) के अनुसार किया जायेगा।

(2) राज्य के समस्त नदी तल उपखनिज क्षेत्रों से उपखनिज का चुगान का कार्य निदेशक द्वारा उत्तराखण्ड उपखनिज परिहार नियमावली, 2001 (समय–समय पर यथासंशोधित) के नियम 34 के अनुसार अनुमोदित खनन योजना के अनुसार किया जायेगा। इस हेतु आवेदन शुल्क ₹ 50,000/– देय होगा।

(3) प्रत्येक पट्टाधारक के द्वारा चुगान पट्टा क्षेत्र के प्रवेश एवं निकासी गेटों पर कम्प्यूट्राईज्ड धर्मकांटा एवं सी0सी0टी0वी0 कैमरा स्वयं के व्यय पर स्थापित किया जायेगा तथा रिकार्डिंग की सी0डी0 प्रत्येक माह भूतत्व एवं खनिकर्म विभाग के जिला कार्यालय व जिलाधिकारी कार्यालय में प्रस्तुत किया जायेगा। सी0डी के परीक्षणोपरान्त रिपोर्ट निदेशक, भूतत्व एवं खनिकर्म इकाई के द्वारा शासन को प्रस्तुत की जायेगी।

(4) चुगान पट्टा क्षेत्रों से खनिजों के परिवहन हेतु उपयोग में लाये जाने वाले पंजीकृत वाहन की सूचना पट्टाधारक के द्वारा निदेशक, भूतत्व एवं खनिकर्म इकाई को उपलब्ध कराई जायेगी।

(5) पट्टाधारक के द्वारा पट्टा क्षेत्र से निकासी किये गये खनिज का मासिक विवरण निर्धारित प्रारूप पर जिलाधिकारी कार्यालय, वाणिज्य कर विभाग एवं भूतत्व एवं खनिकर्म निदेशालय के जनपद स्तरीय कार्यालयों में प्रत्येक माह प्रस्तुत किया जाना आवश्यक होगा। समयन्तर्गत मासिक विवरण प्रस्तुत न करने पर पट्टाधारक पर प्रत्येक माह ₹ 2000/– का अर्थदण्ड अधिरोपित किया जायेगा।

(6) प्रत्येक पट्टाधारक/अनुज्ञापत्र धारक को चुगान कार्य प्रारम्भ करने से पूर्व वाणिज्य कर विभाग एवं भूतत्व एवं खनिकर्म निदेशालय में पंजीकरण कराया जाना अनिवार्य होगा।

विविध

23 (1) जल विद्युत परियोजनाओं द्वारा जलाशय/सुरंग (Tunnel) आदि के निर्माण कार्य से निकलने वाले Muck (उपखनिज पत्थर/बोल्डर/बालू आदि) को परियोजना के निर्माण कार्य में उपयोग हेतु परियोजना के निर्माण आगणन (Estimate) की जांच/निरीक्षण व मूल्यांकन उपजिलाधिकारी की अध्यक्षता में गठित जनपद स्तरीय समिति की संस्तुति के आधार पर अल्प अवधि की अनुज्ञा संबंधित जिलाधिकारी के द्वारा स्वीकृत किया जायेगा तथा खनन पट्टा जिलाधिकारी एवं निदेशक, भूतत्व एवं खनिकर्म इकाई की संस्तुति पर उत्तराखण्ड उपखनिज परिहार नियमावली,

NOTARY VIRENDER SINGH Advocate Dehradun District Reg.No.46(01)2024 GOVT. OF UTTARAKHAND (INDIA) 17/4/23

814

2001 के नियम–68 के अन्तर्गत नियम–72 को शिथिल करते हुए नियमानुसार चुगान पट्टा परियोजना की समाप्ति अवधि अथवा याचित अवधि तक शासन द्वारा स्वीकृत किया जायेगा।

(2) सरकारी निर्माण इकाईयों जैसे लोक निर्माण विभाग, ग्रामीण अभियन्त्रण सेवा, डी0जी0बी0आर(ग्रेफ), सिंचाई विभाग आदि द्वारा सड़क, पहुंच मार्ग आदि बनाये जाने के दौरान निर्माण स्थल से निकलने वाले बोल्डर, पत्थर, बजरी आदि को निर्माण कार्य में उपयोग हेतु निर्माण आगंणन (Estimate) की जांच/निरीक्षण व मूल्यांकन उपजिलाधिकारी अध्यक्षता में गठित जनपद स्तरीय समिति से कराते हुए उत्तराखण्ड उपखनिज परिहार नियमावली, 2001 के नियम 68 के अन्तर्गत नियम 72 को शिथिल करते हुए नियमानुसार अनुज्ञा पत्र सम्बन्धित जिलाधिकारी के द्वारा स्वीकृत किया जायेगा। यह प्रक्रिया राज्य के जलाशयों एवं नहरों में जमा उपखनिज की सफाई/निकासी के लिए भी अपनायी जायेगी। सरकारी विभागों के प्रबन्धन वाले जलाशयों में संबंधित विभाग की संस्तुति पर उप जिलाधिकारी की अध्यक्षता में गठित समिति की संस्तुति पर संबंधित ग्राम पंचायत को जिलाधिकारी द्वारा अल्प अवधि (अधिकतम 06 माह) के लिए अनुज्ञा स्वीकृत की जायेगी।

(3) भवनों के बेसमेन्ट से मिट्टी की खुदाई व निजी नाप भूमि में मिट्टी का समतलीकरण, व्यवसायिक उपयोग के लिए मिट्टी की खुदाई हेतु विकास हित में निदेशक, भूतत्व एवं खनिकर्म इकाई द्वारा प्राधिकृत विभागीय अधिकारी एवं उपजिलाधिकारी की स्थलीय निरीक्षण आख्या के आधार पर अल्प अवधि का अनुज्ञा सम्बन्धित जिलाधिकारी के द्वारा उपखनिज परिहार नियमावली, 2001 के अध्याय–6 के अनुसार स्वीकृत किया जायेगा। भवनों के बेसमेंट से मिट्टी का खुदान व भूमि समतलीकरण का कार्य हेतु जे0सी0बी0 का उपयोग किया जा सकेगा। समतलीकरण हेतु विशेष परिस्थितियों में निदेशक, भूतत्व एवं खनिकर्म इकाई द्वारा प्राधिकृत विभागीय अधिकारी द्वारा उल्लिखित करने पर ही मिटटी के अन्यत्र स्थान पर परिवहन हेतु ई–रवन्ना/प्रपत्र एम0एम0–11 निर्गत किये जाने की अनुमति प्रदान की जायेगी।

(4) नदी तल से लगे निजी नाप भूमि में उपखनिज बालू, बजरी, बोल्डर के समतलीकरण व मत्स्य पालन हेतु तालाब, जिससे बालू, बजरी, बोल्डर, मिट्टी खनिज निकलने की सम्भावना हो, जिसे आवेदक द्वारा निकासी के उपरान्त उक्त स्थल पर ही रखने की मंशा हो, के अल्प अवधि की अनुज्ञा संबंधित जिलाधिकारी द्वारा स्वीकृत की जायेगी, किन्तु उक्त कार्य के दौरान निकाले गये उपखनिज बालू, बजरी, बोल्डर के विक्रय/अन्यत्र प्रेषण किये जाने की स्थिति में इसकी अनुज्ञा उपजिलाधिकारी की अध्यक्षता में गठित जनपद स्तरीय समिति की निरीक्षण आख्या पर जिलाधिकारी एवं निदेशक, भूतत्व एवं खनिकर्म इकाई की संस्तुति के उपरान्त शासन द्वारा स्वीकृत की जायेगी।

(5) वर्षाकाल के दौरान निजी नाप भूमि में गधेरों से मलवा/पत्थर जमा होने की दशा में सम्बन्धित भूमिधर के द्वारा जमा मलवे/पत्थर को हटाने हेतु आवेदन करने पर संबंधित जिलाधिकारी के द्वारा उपजिलाधिकारी की अध्यक्षता में गठित समिति की आख्या के आधार पर अधिकतम 03 माह की अवधि हेतु अनुज्ञा संबंधित जिलाधिकारी के द्वारा स्वीकृत की जायेगी।

(6) राष्ट्रीय राजमार्ग प्राधिकरण, डी०जी०वी०आर (ग्रेफ), बी०आर०ओ०, आई०टी०बी०पी० के द्वारा राष्ट्रीय राजमार्गों के निर्माण कार्य हेतु रिक्त राजस्व नदी उपखनिज क्षेत्रों में चुगान पट्टा स्वीकृति हेतु निर्धारित प्रपत्र एम0एम0–1 में आवेदन शुल्क सहित आवेदन जिलाधिकारी कार्यालय में प्रस्तुत करने पर गठित समिति की संयुक्त निरीक्षण आख्या के आधार पर पर्यावरणीय अनुमति हेतु चुगान पट्टा का आशय पत्र

NOTARY VIRENDER SINGH Advocate Dehradun District Reg.No.46(01)2024 GOVT. OF UTTARAKHAND (INDIA) 17/04/23

सम्बन्धित जिलाधिकारी के द्वारा निर्गत किया जायेगा तथा पर्यावरणीय अनुमति के उपरान्त संबंधित जिलाधिकारी द्वारा परियोजना की समाप्ति तक अथवा 05 वर्ष की अवधि जो भी कम तक के लिये चुगान पट्टा की स्वीकृति इस शर्त के साथ प्रदान की जायेगी कि वे चुगान लाटो से निकले उपखनिजों का व्यसायिक उपयोग नहीं करेंगे।

(7) राज्य सरकार किसी भी मामले में यदि उसकी राय हो तो विकास एवं राष्ट्र हित में लिखित आज्ञा द्वारा और उन कारणों से जो अभिलिखित किये जायेंगे ऐसा करना आवश्यक है, पूर्व में निगमों/निजी व्यक्तियों/संस्थाओं को स्वीकृत राजस्व चुगान लाटों को उनसे वापस लेते हुये राष्ट्रीय राज्य मार्गों/जल विद्युत परियोजनाओं के निर्माण कार्य हेतु परियोजना की समाप्ति तक अथवा 05 वर्ष की अवधि, जो भी कम तक के लिये चुगान पट्टे को देने या किसी खान का कार्य करने का प्राधिकार राष्ट्रीय राजमार्ग प्राधिकरण, डी०जी०वी०आर (ग्रेफ), बी०आर०ओ०, एन०टी०पी०सी०, एन०एच०पी०सी० एवं यू०जे०वी०एन०एल० आदि को दे सकती है।

(8) नदी तल से निकासी किये गये आर०बी०एम० (बालू, बजरी एवं बोल्डर) का राज्य से बाहर परिवहन/निर्यात पूर्णतः प्रतिबन्धित रहेगा, परन्तु क्रशड सामग्री (Crushed material) का परिवहन/निर्यात राज्य सरकार द्वारा निर्धारित शर्तों के अधीन किया जा सकेगा। राष्ट्रीय महत्व की परियोजनाओं एवं विशेष परिस्थितियों में शासन की अनुमति के उपरान्त आर०बी०एम० (बालू, बजरी एवं बोल्डर) का राज्य से बाहर परिवहन/निर्यात की अनुमति होगी।

(9) उत्तराखण्ड एवं उत्तर प्रदेश की सीमा के 02 किमी० की परिधि में उपखनिजों के भण्डारण की अनुज्ञा स्वीकृत नहीं की जायेगी, परन्तु विशेष परिस्थितियों में निदेशक, भूतत्व एवं खनिकर्म इकाई की संस्तुति पर शासन द्वारा शिथिलता प्रदान करते हुए अनुमति प्रदान की जायेगी।

जिला खनिज फाउन्डेशन (District Mineral Foundation)

24 (1) राज्य के प्रत्येक जनपद, जो खनन संक्रियाओं से प्रभावित है, के लिये राज्य सरकार अधिसूचना के माध्यम से एक लाभरहित ट्रस्ट की स्थापना करेगी, जिसे जिला खनिज फाउन्डेशन कहा जायेगा।

(2) जिला खनिज फाउन्डेशन का मुख्य उद्देश्य ऐसे व्यक्तियों एवं क्षेत्रों के हितों के लिये कार्य करना होगा जो खनन संक्रियाओं से प्रभावित हो जैसा कि राज्य सरकार द्वारा निर्धारित की जाय।

(3) जिला खनिज संस्थान न्यास हेतु धनराशि, जैसा कि समय-समय पर राज्य सरकार द्वारा निर्धारित किया जायेगा, पट्टाधारकों द्वारा देय होगा।

नीति का स्पष्टीकरण (Clarification)

25 नीति में किये गये प्रावधान का कोई भी स्पष्टीकरण (Clarification) करने का अधिकार शासन में निहित होगा।

आज्ञा से,

शैलेश बगौली,
सचिव।

NOTARY VIRENDER SINGH Advocate Dehradun District Reg.No.45(01)2021 GOVT. OF UTTARAKHAND (INDIA) 17/04/23

पी०एस०यू० (आर०ई०) 17 औ० वि० / 524-2016-100+250 (कम्प्यूटर/रीजियो)।

8/16

उत्तराखण्ड शासन
औद्योगिक विकास (खनन) अनुभाग–1
संख्याः 200 / VIII-A-1 /2020/ 3खं /17टीसी
देहरादून, दिनांकः 05 मई, 2020

कार्यालय ज्ञाप

राज्यपाल, उत्तराखण्ड उपखनिज (बालू, बजरी, बोल्डर) चुगान नीति, 2016 में निम्नानुसार संशोधन किये जाने की सहर्ष स्वीकृति प्रदान करते हैं :–

बिन्दु 10 का संशोधन उत्तराखण्ड उपखनिज (बालू, बजरी, बोल्डर) चुगान नीति, 2016 में नीचे स्तम्भ–1 में दिये गये वर्तमान बिन्दु 10 के के स्थान पर स्तम्भ–2 में दिया गया नियम रख दिया जायेगा, अर्थात्;

स्तम्भ–1 वर्तमान नियम	स्तम्भ–2 एतद्द्वारा प्रतिस्थापित नियम
10 **निजी व्यक्तियों को नदी तल स्थित नाप भूमि में चुगान की प्रक्रियाः** नदी तल से संबंधित निजी नाप भूमि में चुगान के पट्टे स्थानीय व्यक्तियों को उत्तराखण्ड उपखनिज परिहार नियमावली, 2001 (समय–समय पर यथासंशोधित) के प्रावधानानुसार बिना विज्ञप्तिकरण के ई०आई०ए० नोटिफिकेशन, 2006 के अन्तर्गत पर्यावरणीय अनुमति के उपरान्त चुगान वर्ष की अवधि (01 अक्टूबर से 30 जून तक) हेतु जिलाधिकारी एवं निदेशक भूतत्व एवं खनिकर्म इकाई की संस्तुति के आधार पर राज्य सरकार द्वारा स्वीकृत किये जायेंगे, जिसमें भूस्वामी अथवा भूस्वामी द्वारा सहमति प्राप्त आवेदक, जो उत्तराखण्ड राज्य का स्थायी निवासी हो तो उसे चुगान पट्टा दिया जायेगा। संबंधित चुगान लाट से निकासी हेतु अधिकतम मात्रा वही मान्य होगी, जो पर्यावरणीय अनुमति में निर्धारित की गयी हो अथवा भूतत्व एवं खनिकर्म इकाई के अधिकारियों के द्वारा आंगणित की गयी हो। निकासी हेतु निर्धारित मात्रा पर देय रायल्टी की धनराशि का आंकलन निदेशक, भूतत्व एवं खनिकर्म इकाई द्वारा प्राधिकृत विभागीय अधिकारी के द्वारा किया जायेगा। पट्टाधारक के द्वारा चुगान वर्ष हेतु निर्धारित रायल्टी धनराशि का भुगतान जिलाधिकारी द्वारा निर्धारित किश्तों में किया	10 **निजी व्यक्तियों को नदी तल स्थित नाप भूमि में चुगान की प्रक्रियाः** नदी तल से लगी निजी नाप भूमि में उपखनिज (बालू, बजरी एवं बोल्डर) के चुगान हेतु चुगान/खनन पट्टा का आवंटन संबंधित भूस्वामी के पक्ष में उनके द्वारा आवेदन किये जाने पर उत्तराखण्ड उपखनिज परिहार नियमावली, 2001 (समय–समय पर यथासंशोधित) के प्रावधानानुसार बिना विज्ञप्तिकरण के ई०आई०ए० नोटिफिकेशन, 2006 के अन्तर्गत पर्यावरणीय अनुमति के उपरान्त चुगान वर्ष की अवधि (01 अक्टूबर से 30 जून तक) हेतु जिलाधिकारी द्वारा स्वीकृत किया जायेगा। संबंधित चुगान लाट से निकासी हेतु अधिकतम मात्रा वही मान्य होगी, जो पर्यावरणीय अनुमति में निर्धारित की गयी हो अथवा भूतत्व एवं खनिकर्म इकाई के अधिकारियों के द्वारा आंगणित की गयी हो। निकासी हेतु निर्धारित मात्रा पर देय रायल्टी की धनराशि का आंकलन निदेशक, भूतत्व एवं खनिकर्म इकाई द्वारा प्राधिकृत विभागीय अधिकारी के द्वारा किया जायेगा। पट्टाधारक के द्वारा चुगान वर्ष हेतु निर्धारित रायल्टी धनराशि का भुगतान जिलाधिकारी द्वारा निर्धारित किश्तों में किया जायेगा ।

NOTARY
27/4/23
VIRENDER SINGH
Advocate
Dehradun District
Reg.No.45(01)2021
GOVT. OF UTTARAKHAND (INDIA)

निजी भूमि के पट्टों के संबंध में यदि भूमि अनुसूचित जाति/अनुसूचित जनजाति के व्यक्तियों की हैं, तो उक्त भूमि के पट्टे अनुसूचित जाति/अनुसूचित जनजाति के व्यक्तियों को ही आवंटित किये जायेंगे।

पट्टाधारक के द्वारा स्वीकृत चुगान क्षेत्र में चुगान कार्य करने से पूर्व एवं उक्त चुगान वर्ष में चुगान समाप्ति के समय का आधुनिक उपकरण जैसे ड्रोन से लिये गये फोटोग्राफ की प्रति भूतत्व एवं खनिकर्म इकाई एवं सम्बन्धित जिलाधिकारी कार्यालय में जमा कराया जाना आवश्यक होगा।

इस नीति के प्रख्यापन के पूर्व से स्वीकृत पट्टाधारकों के द्वारा प्रत्येक चुगान वर्ष के प्रारम्भ एवं समाप्ति में स्वीकृत चुगान पट्टा के संबंध में निम्नवत सूचना भूतत्व एवं खनिकर्म कार्यालय में उपलब्ध कराया जाना आवश्यक होगा :-

क. चुगान स्थल का सेटेलाईट फोटोग्राफ (Satellite Photograph)।

ख. जी0पी0एस0 लोकेशन कोर्डिनेट्स।

ग. जमा आर0बी0एम0 का आधुनिक उपकरण जैसे ड्रोन से लिया गया फोटोग्राफ।

पूर्व से स्वीकृत पट्टाधारकों के द्वारा उपरोक्त सूचना उपलब्ध न कराये जाने पर निदेशक, भूतत्व एवं खनिकर्म इकाई द्वारा प्राधिकृत विभागीय अधिकारी द्वारा ई-रवन्ना निर्गत नहीं किया जायेगा।

इस नीति के प्रख्यापन से पूर्व निजी नाप भूमि में विभिन्न अवधियों हेतु स्वीकृत चुगान पट्टों का प्रत्येक वर्ष नवीनीकरण स्वीकृत अवधि तक जिलाधिकारी की संस्तुति पर निदेशक, भूतत्व एवं खनिकर्म इकाई द्वारा किया जायेगा।

पट्टाधारक के द्वारा स्वीकृत चुगान क्षेत्र में चुगान कार्य करने से पूर्व एवं उक्त चुगान वर्ष में चुगान समाप्ति के समय का आधुनिक उपकरण जैसे ड्रोन से लिये गये फोटोग्राफ की प्रति भूतत्व एवं खनिकर्म इकाई एवं सम्बन्धित जिलाधिकारी कार्यालय में जमा कराया जाना आवश्यक होगा।

इस नीति के प्रख्यापन के पूर्व से स्वीकृत पट्टाधारकों के द्वारा प्रत्येक चुगान वर्ष के प्रारम्भ एवं समाप्ति में स्वीकृत चुगान पट्टा के संबंध में निम्नवत सूचना भूतत्व एवं खनिकर्म कार्यालय में उपलब्ध कराया जाना आवश्यक होगा :-

क. चुगान स्थल का सेटेलाईट फोटोग्राफ (Satellite Photograph)।

ख. जी0पी0एस0 लोकेशन कोर्डिनेट्स।

ग. जमा आर0बी0एम0 का आधुनिक उपकरण जैसे ड्रोन से लिया गया फोटोग्राफ।

पूर्व से स्वीकृत पट्टाधारकों के द्वारा उपरोक्त सूचना उपलब्ध न कराये जाने पर निदेशक, भूतत्व एवं खनिकर्म इकाई द्वारा प्राधिकृत विभागीय अधिकारी द्वारा ई-रवन्ना निर्गत नहीं किया जायेगा।

इस नीति के प्रख्यापन से पूर्व निजी नाप भूमि में विभिन्न अवधियों हेतु स्वीकृत चुगान पट्टों का प्रत्येक वर्ष नवीनीकरण स्वीकृत अवधि तक जिलाधिकारी की संस्तुति पर निदेशक, भूतत्व एवं खनिकर्म इकाई द्वारा किया जायेगा।

NOTARY GOVT. OF UTTARAKHAND (INDIA) 17/04/23 VIRENDRA SINGH Advocate Dehradun District Reg.No.48(01)2021

बिन्दु 11 का संशोधन — उत्तराखण्ड उपखनिज (बालू, बजरी, बोल्डर) चुगान नीति, 2016 में नीचे स्तम्भ-1 में दिये गये वर्तमान बिन्दु 11 के उप बिन्दु (ग) के स्थान पर स्तम्भ–2 में दिया गया नियम रख दिया जायेगा, अर्थात्;

स्तम्भ-1 वर्तमान नियम	स्तम्भ–2 एतद्द्वारा प्रतिस्थापित नियम
(ग) निजी नाप भूमि में चुगान की अवधिः- 01 वर्ष। परन्तु पूर्व से स्वीकृत निजी नाप भूमि के पट्टे स्वीकृत अवधि तक चलते रहेंगे।	(ग) नदी तल से लगी निजी नाप भूमि में चुगान पट्टे की अवधिः– 05 वर्ष। परन्तु पूर्व से स्वीकृत निजी नाप भूमि के पट्टे स्वीकृत अवधि तक चलते रहेंगे।

बिन्दु 21 का संशोधन — उत्तराखण्ड उपखनिज (बालू, बजरी, बोल्डर) चुगान नीति, 2016 में नीचे स्तम्भ–1 में दिये गये वर्तमान बिन्दु 21 के उप बिन्दु (2) के स्थान पर स्तम्भ–2 में दिया गया नियम रख दिया जायेगा, अर्थात्;

स्तम्भ–1 वर्तमान नियम	स्तम्भ–2 एतद्द्वारा प्रतिस्थापित नियम
(2) चुगान पट्टा/अनुज्ञा हेतु पर्यावरणीय अनुमति हेतु आशय पत्र (Letter of Intent) (2) निजी नाप भूमि में उपखनिज बालू, बजरी, बोल्डर एवं पत्थर के चुगान पट्टा/चुगान अनुज्ञा हेतु ई०आई०ए० नोटिफिकेशन, 2006 के अन्तर्गत पर्यावरणीय अनुमति प्राप्त किये जाने हेतु आशय पत्र (Letter of Intent) शासन के द्वारा जारी किया जायेगा।	**(2) चुगान पट्टा/अनुज्ञा हेतु पर्यावरणीय अनुमति हेतु आशय पत्र (Letter of Intent)** (2) नदी तल से लगी निजी नाप भूमि में उपखनिज बालू, बजरी, बोल्डर एवं पत्थर का चुगान पट्टा/चुगान अनुज्ञा हेतु ई०आई०ए० नोटिफिकेशन, 2006 के अन्तर्गत पर्यावरणीय अनुमति प्राप्त किये जाने हेतु आशय पत्र (Letter of Intent) जिलाधिकारी के द्वारा जारी किया जायेगा।

NOTARY VIRENDER SINGH Advocate Dehradun District Reg.No.45(01)2024 GOVT OF UTTARAKHAND (INDIA) 17/04/23

आज्ञा से,
(ओम प्रकाश)
अपर मुख्य सचिव

Annexure R-1/4

819

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून–248001

पत्रांक–यूकेपीसीबी/एच.ओ./सा0–256(III)/6125–1212, दिनांक 15.01.2021

कार्यालय आदेश

अध्यक्ष, राज्य प्रदूषण नियंत्रण बोर्ड से प्राप्त अनुमोदन के क्रम में निम्न प्रक्रियाओं का श्रेणी का निर्धारण निम्न तालिका के अनुसार किया जाता है:–

क्र0 सं0	उद्योग की प्रक्रिया	उद्योग की श्रेणी
1.	Honey Processing without Boiler	हरित
2.	Honey Processing with Boiler	नारंगी
3.	Segregation of E-waste	हरित
4.	Operation of Hotel Sewage Generation < 10 KLD	हरित
5.	Cutting and Cold Rolling	हरित
6.	Washing of Durms	लाल
7.	A.C. Assembling Sewage Generation > 10 KLD	नारंगी
8.	Paper Molding only (Paper Cups, Plates etc.)	सफेद
9.	Screening Plant	नारंगी
10.	Wire Drawing Process without chemical	हरित
11.	Juice extraction, Juice clarification, evaporation, concentration & packaging (No effluent Generated)	हरित
12	Testing Lab	नारंगी

15.1.21
(एस0एस0 पाल)
मुख्य पर्यावरण अधिकारी

प्रतिलिपि:–

1. क्षेत्रीय अधिकारी(प्र0), उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून/काशीपुर/हल्द्वानी/रूड़की को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित्।
2. श्री निखिल रांगड़,एस0ए0एस0, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, बोर्ड मुख्यलाय को इस निर्देश के साथ प्रेषित् सम्बन्धित उद्योगों की श्रेणी में अपडेट करना सुनिश्चित करे।
3. समस्त अधिकारी एवं कार्मिक, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, बोर्ड मुख्यलाय को सूचनार्थ प्रेषित्।

15.1.21
मुख्य पर्यावरण अधिकारी

NOTARY
17/04/23
VIRENDER SINGH
Advocate
Dehradun District
Reg.No.45(01)2021
GOVT. OF UTTARAKHAND (INDIA)

Annexure R 1/5

820

प्रेषक,

अपर निदेशक,
भूतत्व एवं खनिकर्म इकाई,
भोपालपानी , देहरादून।

सेवा में,

1. वरिष्ठ प्रबन्धक,
   अमर उजाला, समाचार पत्र,
   उत्तराखण्ड(गढवाल एवं कुमाऊं) संस्करण देहरादून।
2. वरिष्ठ प्रबन्धक,
   दैनिक जागरण, समाचार पत्र,
   उत्तराखण्ड(गढवाल एवं कुमाऊं) संस्करण देहरादून।
3. वरिष्ठ प्रबन्धक,
   हिन्दुस्तान, समाचार पत्र,
   उत्तराखण्ड (गढवाल एवं कुमाऊं) संस्करण देहरादून।

संख्या 818 खनन / नोटिस / भू0खनि0ई0 / 2021–22 दिनांक 19 अगस्त 2021

विषय– **पब्लिक नोटिस का प्रकाशन।**

महोदय,

अवगत कराना है कि राज्य सरकार द्वारा वर्तमान में प्रचलित स्टोन क्रेशर नीति, भण्डारण नियमावली एवं रिवर ट्रेनिंग नीति के प्राविधानों को सरल एवं जन उपयोगी बनाये जाने के उद्देश्य से "उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लांट, मोबाईल स्टोन क्रेशर, मोबाईल स्क्रीनिंग प्लांट, पल्वराईजर प्लान्ट, हाट मिक्स प्लांट एवं रेडिमिक्स प्लान्ट अनुज्ञा नीति, 2021, "उत्तराखण्ड खनिज (अवैध खनन, परिवहन एवं भण्डारण का निवारण) नियमावली, 2021" एवं "उत्तराखण्ड रिवर ड्रेजिंग नीति, 2021" का प्रख्यापन किया जाना प्रस्तावित है, जिसके संबंध में जन साधारण से सुझाव प्राप्त किया जाना है। इस हेतु पत्र के साथ संलग्न पब्लिक नोटिस को हिन्दी एवं अग्रेजी के प्रमुख समाचार पत्रों, जिसका राज्य में व्यापक प्रचार–प्रसार हो प्रकाशित किया जाना है।

अतः अनुरोध है कि कृपया संलग्न पब्लिक नोटिस को कल दिनांक 20.08.2021 को हिन्दी एवं अग्रेजी के प्रमुख समाचार पत्रों, में प्रकाशित कराने का कष्ट करें।

संलग्नक–उपरोक्तानुसार।

NOTARY VIRENDER SINGH Advocate Dehradun District Reg.No.45(01)2 GOVT. OF UTTARAKHAND (INDIA) 17/04/23

भवदीय
19/08/2021
(एस0एल0पैट्रिक)
अपर निदेशक

संख्या 818 खनन / नोटिस / भू0खनि0ई0 / 2021–22 तद्दिनांकित।

प्रतिलिपि– निजी सचिव, सचिव, खनन , उत्तराखण्ड शासन को सचिव महोदय के सूचनार्थ सादर प्रेषित।

19/08/2021
(एस0एल0पैट्रिक)
अपर निदेशक

हाड़ नहीं चढ़ पाए बायो ऊर्जा प्लांट

रंग रोड (लाडपुर) देहरादून

ज्ञप्ति

दिनांक 19 अगस्त 2021

5 18 अगस्त 2021 के क्रम में राज्य उपभोक्ता विवाद उपभोक्ता विवाद प्रतितोष आयोग में अध्यक्ष के 02 (दो) कालिक आधार पर आवेदन आमंत्रित किया जाता है,

में सदस्यों के 04 पद जिसमें 50 प्रतिशत न्यायिक मि से (01 पद महिला हेतु आरक्षित)
ध्यक्ष के 02 पद (जनपद ऊधमसिंहनगर एवं नैनीताल)
क्ष के रूप में नियुक्ति हेतु जनपदवार पृथक से आवेदन
। 2019 एवं उत्तराखण्ड शासन के आदेश संख्या-954
ग (नियुक्ति के लिये अर्हता, भर्ती की पद्धति, नियुक्ति की 2020 के प्राविधानों के तहत की जायेगी।
अधिनियम और नियम में निर्धारित प्राविधानों के अनुसार ो वैबसाईट www.fcsuk.gov.in पर उपलब्ध हैं।
नांक 10 सितम्बर, 2021 की सायं 5.00 बजे तक मामले विभाग, उत्तराखण्ड 'खाद्य भवन' मसूरी बाईपास, ldn2014@gmail.com) के माध्यम से अथवा न कर उपलब्ध करायेगा। बिना आवश्यक दस्तावेजों के तिथि/समय के उपरान्त प्राप्त किसी भी आवेदन पर कोई

(भूपाल सिंह मनराल)
आयुक्त

ई
सरकार
(NW) III
दिल्ली
करें, हाथों की स्वच्छता बनाएं रखें
-22)

...गत	ई-प्रोक्योरमेंट सोल्यूशन में निविदा निर्गमन की तिथि	ई-प्रोक्योरमेंट सोल्यूशन द्वारा निविदा लेने की अंतिम तिथि/समय
...दर	निविदा आई.डी. सं. 2021_DJB_207183_5 17.08.2021 को अप. 4:02 बजे	01.09.2021 अप. 3:00 बजे तक

(मुकेश जिंदल), अधिशासी अभियंता (NW)-III

NOTARY
17/04/2023
VIRENDER SINGH
Advocate
Dehradun District
Regd.No.45(01)2021
GOVT OF UTTARAKHAND (INDIA)

33/11 केवीए क्षमता विद्युत एवं ऊर्जा भवन उपकेन्द्रों के संचालन एवं इससे सम्बन्धित विद्युत लाईनों के अनुरक्षण कार्य को बाह्य एजेन्सी के माध्यम से 2वर्ष (2021-2022 & 2022-2023) की अवधि हेतु सम्पादित कराने का कार्य एवं 33/11 केवीए मोथरोवाला उपकेन्द्रों के संचालन एवं इससे सम्बन्धित विद्युत लाईनों के अनुरक्षण कार्य को बाह्य एजेन्सी के माध्यम से 2वर्ष (2021-2022 & 2022-2023) की अवधि हेतु सम्पादित कराने का कार्य हेतु आमंत्रित की गयी थी को अपरिहार्य कारणों से विस्तारित किया जाता है। ये ई-निविदा दिनांक 7.9.2021 के समय 17:00 बजे तक एवं क्रय एवं जमा की जा सकती है। ई-निविदा का भाग-एक कृपया दिनांक 8.9.2021 को 15:30 बजे एवं 15:45 बजे खोला जायेगा।
अन्य नियम व शर्त मूल ई-निविदा के अनुसार रहेगी। विस्तृत विवरण के लिए कृपया वेवसाईट www.uktenders.gov.in को देखें।
पत्रांक: 322/EE(CM)/UPCL/A-2
अधीक्षण अभियन्ता
कारपोरेट (अनुबन्ध एवं क्रय-प्रथम)

राष्ट्र हित में बिजली बचायें, बिजली बचाने हेतु एलईडी बल्ब का प्रयोग करें। (टोल फ्री नं. 1912)
विद्युत बिलों के 24x7 ऑन लाईन भुगतान हेतु www.upcl.org पर जाएँ (विद्युत चोरी की सूचना टोल फ्री नं0 18001804185 / फैक्स संख्या- 0135-2760911 पर दें।)

निदेशक, भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, उत्तराखण्ड, भोपालपानी, देहरादून

सूचना (Public Notice)

सर्व साधारण को सूचित किया जाता है कि राज्य सरकार द्वारा वर्तमान में प्रचलित स्टोन क्रेशर नीति, भण्डारण नियमावली एवं रिवर ट्रेनिंग निति के प्राविधानों को सरल एवं जन उपयोगी बनाये जाने के उद्देश्य से "उत्तराखण्ड स्टोन क्रेशर, स्क्रीनिंग प्लांट, मोबाईल स्टोन क्रेशर, मोबाइल स्क्रीनिंग प्लांट पल्वराईजर प्लान्ट, हाट मिक्स प्लांट एवं रेडिमिक्स प्लान्ट अनुज्ञा नीति, 2021," उत्तराखण्ड खनिज (अवैध खनन, परिवहन एवं भण्डारण का निवारण) नियमावली, 2021" एवं "उत्तराखण्ड रिवर ड्रेजिंग नीति, 2021" का प्रख्यापन किया जाना प्रस्तावित है। इन नीतियों एवं नियमावली के ड्राफ्ट को विभागीय बेवसाईट dgm.uk.gov.in पर जनसाधारण के अवलोकन एवं सुझाव हेतु इस आशय से अपलोड की जा रही है कि यदि कोई सुझाव दिया जाना हो, तो दिनांक 20.08.2021 से 31.08.2021 तक, के मध्य विभागीय ई-मेल addgmuk@gmail.com पर अथवा लिखित रूप में निदेशक, भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय, उत्तराखण्ड, भोपालपानी, देहरादून-248008 पत्राचार पर पंजीकृत डाक के माध्यम से उपलब्ध कराने का कष्ट करें।

(आर. मीनाक्षी सुन्दरम) सचिव

U.O.No. 235 /XXXVI-A-3/2023-09/75 / 2022–MINING DEPARTMENT

922

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

ORIGINAL APPEAL No. 702/2022

DEEPAK KUMAR — Appellant(s)

Versus

STATE OF UTTARAKHAND & ORS. — Respondent(s)

VAKALATNAMA

I/We **State of Uttarakhand,** the Appellant(s)/Petitioners(s)/Respondent(s)/ intervener(s) of the above Appeal/Petition/ Reference do hereby appoint and retain **Ms. Anjali Rajput**, Advocate of the Supreme Court to act and appear for me/us in the above matter and to conduct or defend the same and to appear in all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including proceedings in taxation and application for Review, to file and obtain return of documents, to deposit and receive money on my/our behalf in said matter and to represent me/us and to take all necessary steps in the above matter. I/We agree, to ratify all acts done by the aforesaid Advocate in pursuance of the authority.

Dated this the 06 day of April, 2023.

ACCEPTED

Ms. Anjali Rajput,
Panel Advocate,
Supreme Court of India,
Chamber No-136, New lawyers chamber
M,C Shetalwad Block, Supreme Court
New Delhi-110001
Mobile No-9811777368
E-Mail id-advanjali.rajput@gmail.com

06/04/23

(Mahesh Chandra Kaushiwa)
Addl. Secretary & Addl .L.R.
Government of Uttarakhand
APPELLANTS/PETITIONERS/RESPONDENTS

(Mahesh Chandra Kaushiwa)
Additional Secretary, Law
& Additional L.R.
Government of Uttarakhand

MEMO OF APPEARANCE

To,

The Registrar,
National Green Tribunal,
New Delhi.

Sir,

Please enter my appearance in the above mentioned case on behalf of the the Petitioner(s)/ Respondent(s).

Yours faithfully,

(Anjali Rajput)
Advocate for the Petitioner(s)/
Respondent(s)/Appellant(s)

ANJALI RAJPUT
Advocate
Chamber No. 136, [illegible] Chambers
(M.C. Setalwad Block, [illegible] Court of India
New Delhi-110001 Mobile : 9811777368

823

Gmail

Jagdish Pal Singh <jpsinghjaggi@gmail.com>

OA NO. 702 OF 2022 TITLED AS DEEPAK KUMAR & ANR VS STATE OF UTTARAKHAND & ANR

1 message

Jagdish Pal Singh <jpsinghjaggi@gmail.com> Tue, Apr 18, 2023 at 10:42 AM
To: "sharma.ajit@gmail.com" <sharma.ajit@gmail.com>

TO,
Ajit Sharma,
Advocate

PFA Reply Affidavit on behalf of Respondent No.1 State of Uttarakhand in the above-subject matter.

Thanks & Regards

(JAGDISH PAL SINGH)
CLERK
C/O MS ANJALI RAJPUT
ADVOCATE
COUNSEL FOR UTTARAKHAND
136 NEW LAWYERS CHAMBERS
M.C. SETALVAD BLOCK
BHAGWAN DASS ROAD
SUPREME COURT OF INDIA
NEW DELHI-110001
MOBILE NO. 9811777367
EMAIL ID:- advanjali.rajput@gmail.com

REPLY AFFIDAVIT OF RESPONDENT NO 1 STATE OF …